[Shri Om Mehta] the 27th, whether it is up to the 4th or 5th or 6th. But I seek the permission of the House to sit beyond the 30th.

MR. DEPUTY CHAIRMAN: The House stands adjourned till 2-15 p.m.

The House then adjourned for lunch at twenty minutes past one of the clock.

The House reassembled after lunch at seventeen minutes past two of the clock, Mr. Deputy Chairman in the Chair.

I. (1) STATUTORY RESOLUTION SEEKING DISAPPROVAL OF THE MAINTENANCE OF INTERNAL SECURITY (THIRD AMENDMENT) ORDINANCE, 1975—Contd.

II STATUTORY RESOLUTION
(SEEKING DISAPPROVAL OF THE
{MAINTENANCE OF INTERNAL
SECURITY (FOURTH
AMEND- MENT) ORDINANCE,
1975—Contd.

III. THE MAINTENANCE OF IN TERNAL SECURITY (AMEND MENT) BILL, 1976—Contd.

MR. DEPUTY CHAIRMAN: Shrimati Savitri Behen.

श्रीमती सविता बहिन (दिल्ली) : उपसभापित जी, मैं आंतरिक सुरक्षा (संशोधन) विधेयक, 1976 का पूर्ण समर्थन करने के लिए खड़ी हुई हूं । हमारे देश में श्रीर वैसे तो किसी भी देश में परिस्थितियां जैसी होती हैं तो समय-समय पर आवश्यकता के अनुसार वैसे बिल लाये जाते हैं और उनमें महत्वपूर्ण संशोधन भी किये जाते हैं । बिल वास्तव में वहीं बिल है जो समय के अनुसार, जरूरत के अनुसार लोगों की भलाई के लिए

हों और उसमें जो संशोधन किये जाते हैं, व भी लोगों की भलाई के लिए ही किये जाते हैं और उन्हें इफैक्टिवली लागू किया जाता है।

इस समय हमारा देश एक तरक्की के दौर से गजर रहा है ग्रीर इसमें तरह तरह से, पंचवर्षीय योजना द्वारा ग्रीर ग्रनेक योजनाओं द्वारा उन्नति की ग्रोर ग्रग्नसर हो रहा है। इसके साथ ही साथ हमारा देश सामाजिक न्याय की तरफ भी तेजी के साथ कदम उठा रहा है और यह हमारा सीभाग्य है कि ब्राज हमारे देश में जो इस समय लीडरिशप है वह इस तरह की है कि उसने देश की भलाई के लिए अनेकों ऐसे कदम उठाये हैं जिससे देश का सिर ऊंचा हमा है, भ्रीर देश तरक्की की भ्रोर गया है देश का नाम ऊंचा हुआ है और देश काफ़ी आगे वढ़ा है। हमारे देश ने शिक्षा के इदारे में, खेतीबाडी के इदारे में, इंडस्ट्री के इदारे में काफ़ी तरवकी की है। देश ने विज्ञान की तरफ भी काफी उन्नित की है। हमारे देश ने पड़ौसी देशों की तरफ मेल-जोल का हाथ बढ़ाया है श्रीर उनके साथ ग्रन्छा व्यवहार किया है । पडौसी देशों के साथ किस तरह से ग्रच्छे सम्बन्ध कायम किये जा सकते हैं, इसके लिए हमारे देश ने अनेकों तरह के कदम उठाये हैं जिससे देश आगे वहें, और देश आगे वहा भी है। इन दस सालों में हमारे देश ने बेहद तरक्की की है। हमारे देश ने जो-जो कदम तरक्की के लिए ग्रावश्यक थे, वे कदम उसने ठीक तौर पर और ठीक समय पर उठाये। सीभाग्य की बात तो यह है कि जो हमारे देश की लीडरिशप है उसने ये सब कदम उठाये हैं श्रीर उस से बढ़कर बात यह की गई कि लोगों को इस दस साल के समय में ज्यादा से ज्यादा सामाजिक न्याय मिले । ग्रायिक परिस्थितियां किस तरह से ज्यादा से ज्यादा मजबृत हो सकें और हमारे सामने मीसा के संशोधन का बिल जो है वह सामाजिक

Maintenance of Internal

न्याय देने में सहायक सिद्ध हो । ग्राप देखिये कि 1971 में जब मीसा लाया गया और पास किया गया उस समय इंटरनल इमरजेंसी तो नहीं थी. वैसे थी. लेकिन यह उचित समझा गया कि हमारे देश में ऐंटी सोशल एलीमेंट ग्रीर ऐंटी नेशनल एलीमेंट ऐसे हैं कि जो हमारे यहां देश को आगे बढ़ने के रास्ते में रकावटें पैदा करते हैं और खास कर देश में जो डिस्पैरिटी है, जो रहन-सहन में अंतर ग्रीर ग्रसमानता है उस को दर करने के लिये जो कदम उठाये जाते हैं, ऊपर के जीवन स्तर को जब जरा सा नीचे लाये जाने की बात होती है सीर पिछड़े वर्ग को ऊपर उठाने की * वात होती है तो ऐसे कदमों के विरोध में वे ऐंटी सोशलं एलीमेंट उभर कर सामने आते हैं, जिन जोगों की जेब पर उन कदमों का असर पडता है और जो अपनी आराम की जिन्दगी में किसी तरह की रुकावट नहीं पैदा होने देना चाहते वही लोग बार-बार इस तरह की रकावटें पैदा करते हैं और इसलिये ही भीसा की जरूरत पड़ी। हम को सोचना पड़ा कि अब इस तरह के कायदे कानुनों को इंप्लीमेंट किया जाय कि जो देश में सही मायनों में सामाजिक न्याय की बढ़ावा दे सकें ग्रीर देश की एकता को मजबूत बना सकें। हमें डिमोकेसी की रक्षा करनी है, हमें देश की ब्राजादी बनाये रखनी है ब्रीर इसके लिए ही हमें मीसा को ज्यादा एफेक्टिवली लाग् करना है। इस के लिये ही आज इस की जरूरत पड़ी और श्राप ने देखा कि 1971 में जब मीसा पास किया गया उस समय भी ग्राधिक परिस्थितियां ऐसी थीं, समाज में ग्राधिक हालत ऐसी थी जिसको बयान नहीं किया जा सकता । उस समय प्रीवी पर्सेज को खत्म करने की बात थी, बैंक नेशनलाइजेशन की बात थी. इंग्योरेंस कंपनियों के नेशनल इजेशन की बात थी और उन कामों में रुकावटें पैदा करने के लिये तरह-तरह की गलत ताकतें जो रास्ते में थीं उनको किस तरह कमजोर किया जाय। इसलिये उस समय मीसा पास किया गया और 1975 में फिर उस में

अमेंडमेंट आया इसलिये कि हम को अनुभव हमा कि जो कुछ पास किया है वह उतना एफेक्टिव नहीं है जितना कि होना चाहिए। जरूरत इस बात की थी कि हमारे देश में कानन इस तरह का हो कि जो सामाजिक सुधार में सहायक हो और जो ताकतें उस में रकावट पैदा कर रही हैं उनको पीछे खींचे। 1971 में भी ऐसी ताकतों को दवाने की जरूरत थी और इसलिये उस समय मीसा की जरूरत पड़ी और पालियामेंट को भग करने के बाद जब कांग्रेस मेजारिटी में जीती श्रीर हमारी नेशनल लीडरशिप को देश ने पुरा-पुरा सहयोग दिया, उस समय उन्होंने जो कदम उठाये देश को ग्रागे ले जाने के लिये. उस में भी अनेक ऐसे लोगों ने जो अपने को सो-कोल्ड लीडर कहते थे ग्रीर निराश लोग और निराश पार्टियां और अनेक समाज विरोधी तत्व सामने उत्तर कर आये जिन्होंने उन कामों के विरोध में रुकावटें पैदा करना शरू कर दिया । कुछ तो हमारे देश के स्वार्थी लोग उन को पैसा देते रहे, कुछ बाहर की सूपर पावर्स हैं जो हमारे देश को बढ़ते हुए नहीं देखना चाहतीं, जो हमारे देश को अपने बराबर होता हथा नहीं देख सकतीं. उन्होंने हमारे देश के ऐसे तत्वों को प्रोत्साहन दिया और पैसे के जरिये, अपनी नीति के जरिये इस तरह के कामों को कराने के लिये प्रोत्साहित किया जिस से देश में ग्रशान्ति बढ़े और देश का साधारण जन जीवन अशान्त हो जाय ग्रीर ग्रापने देखा कि 1969 के बाद मैज्योरिटी में ब्रानेके बाद प्रोग्राम को इम्पलीमेंट इन्हीं लोगों ने नहीं करने दिया । श्रभी हमारे सामने बैठे पूर्व वक्ताग्रों ने कहा कि यह बड़ी गलत बात है कि ग्राप के प्रोग्राम इम्पलीमेंट नहीं हो सके इसीलिये कांग्रेस कहीं जाकर अपनी शक्ल नहीं दिखा सकती, मंह नहीं दिखा सकती। जो यह कहते हैं कि ग्रपनी बात को छिपाने के लिये कभी मीसा की ग्राड लेते हैं, कभी इमरजेंसी की भ्राड़ लेते हैं वे गलत कहते हैं। मैं ब्रादर करती हुं अपने सामने बैठेगाइयों का । यह बात सही है कि इम्प्लीमैंटेशन

[थोमती सविता बहिन]

Maintenance of

Internal

प्रोग्राम्स का उतना नहीं हुन्ना जितना होना चाहिये था, लेकिन यह बात गलत है कि कांग्रेस वाले वाहर जाकर मैदान में मुह नहीं दिखा सकते । दरअसल बात यह है कि अपीजीशन पार्टी को इतना खतरा पैदा हो गया था एक क्रांतिकारी लीडरशिप से, योग्य लीडरशिप से वे बीखला उठे थे। देश को इस तरह से ग्रागे बढना इनको ग्रच्छा नहीं लगा ग्रीर इन्होंने कदम-कदम पर प्रोग्रामों के इम्पली-मैन्टेशन में रोड़े अटकाए । मैं मानती हं कि कुछ ब्युरोकेसी की वजह से भी इम्पली-मैन्टेशन में कुछ कमी रही है लेकिन ज्यादातर गलत तत्वों की वजह से इका है। मझे दःख होता है जब में सुनती हूं कि मीसा के इस बिल की ग्रमेन्डमैन्ट के लिये विरोध होता है। में सामने बैठे भाइयों से पूछना चाहती हं ग्राखिर ऐसा क्यों ? मीसा तो एन्टी नेशनल लोगों के लिये है, मीसा तो एन्टी सोशल लोगों के लिये है, फिर ग्राप ऐसा क्यों सोचते हैं कि यह हमारे लिये है और हमारी वजह से ही इसको इफैक्टिव बनाया जा रहा है, कहीं हमारे ऊपर ही तो लाग नहीं होने जा रहा है। जब यह उन तत्वों के लिये है जो देश के काम को भ्रागे ले जाने में रुकावट डालते हैं तो फिर ग्रापकी तरफ से इतना विरोध क्यों हो रहा है। वहत सख्त जरूरत है ऐसे समय में मीसा को ज्यादा ग्रफीक्टव बनाने की. ज्यादा ताकतवार बनाने की ग्रीर जरूरी नहीं है कि वार-बार रिव्य किया जाए, जरूरी नहीं है कि ग्राउण्ड्स बताएं जाएं ऐसे हालात में जब बाहर से हमें खतरा हो, ऐसे हालात में जब काले पैसे के जोर से समाज में गलत से गलत काम करने के लिये इस देश के स्वार्थी तत्व खड़े हों, ऐसे हालात में जब दूसरे देश हमारी तरफ आंख लगाए बैठे हों । गवर्नमेंट के लिये जरूरी नहीं है कि वह मीसा को लगाने के लिये ग्राउन्ड्स बताएं देश की बैहतरी के लिये ,देश की स्रक्षा के लिये, देश को ग्रागे ले जाने के लिये, देश को मजबूत रखने के लिये खासकर ऐसी हालत में जबिक हमारे देश में इस तरह के तत्व हों।

श्रभी श्रापने देखा कि इमरजेंसी के डिक्लेरेशन से पहले किस तरह से देश की हालत को बिगाड़ दिया था, किस तरह से कानून को तोड़ रहे थे, किस तरह से शान्तिप्रिय लोगों का रहना मुश्किल कर दिया था, किस तरह से विद्यार्थियों का ब्राह्मान गया था कि पढ़ाई छोड़ निकल माम्रो मीर इसका विरोध करो, किसी भी कंस्ट्रविटव काम में गवर्नमेंट का साथ न दो । गवर्नमेंट को पुलिस को, मिलिटरी को देश के काम में रोड़ा श्रटकाने के लिए भड़काने की कोशिश भी की गई। ये हमारे ही देश के लोग थे। मुझे माफ करें विद इय रिस्पैक्ट मैं कहना चाहती है कि अभी इमरजेंसी है इसमें मीसा है, डी० ग्राई० ग्रार० है ग्रीर ग्रनेकों ऐसे कानन हैं जिसमें सजा दी जा सकती है। फिर भी अनेकों बहकाए हए इन्सान, अनेकों देश में ऐसे नागरिक है जो गलत पार्टी के इशारे से राज्यों में इस तरह के पर्चे बांटते हैं जिसमें देश के खिलाफ लिख। होता है। मैं पर्चे को पढ़ना नहीं चाहती अध्यक्ष महोदय, यह बात सच है कि इस तरह के पर्चे बांटे जाते हैं जिसमें देश के खिलाफ जहर उगला होता है ग्रौर जिसमें देश के वातावण को इस इमरजेंसी के दौरान और बिगाड़ने की बात होती है। देश में जो शान्ति है उनकी कोशिश होती है कि किसी तरह से देश में अशान्ति कायम की जाए।

ये लोग इस तरह का प्रचार करते हैं जिससे ग्रच्छे ग्रौर सही बातावरण में विष फैलाया जाय। इन पचों के अन्दर लिखा है Maintenance of

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Internal कि जेलों के अन्दर दो सौ आदिमयों को जहर खिलाकर मार दिया गया है और इस बात की किसी को खबर तक नहीं दी गई। इन पचाँ में लिखा है कि श्री जयप्रकाश नारायण जी को दवाई में पौइजन मिलाकर दे दिया गया जिससे उनकी हालत खतरनाक हो गई है। लिखा है कि इंदिरा गांधी हाथ में कुल्हाडा लेकर डेमोकेशी का कत्त कर रही हैं और कांग्रेस पार्टी देश के अन्दर तबाही ला रही है। यह भी लिखा है कि आज माइनरिटीज की इतनी लड़कियों को भगाकर कुछ लोग ले गये हैं स्रीर पुलिस इस पर कोई कार्यवाही नहीं कर रही है। इस तरह की अनेक बातें गलत तरीके से लिखाकर छपवाकर ये लोग हम लोगों के पास और अन्य लोगों के पास भेजते रहते हैं। भ्राज भी हमारे देश में इस तरह की हालत है कि रोज लेटर वक्स और दूसरे तरीके से इस प्रकार के पर्चे बांटे जाते हैं। लोग हम से आकर कहते हैं कि यह किस तरह की इमरजेंन्सी है जिसमें इस तरह से झुडा प्रचार किया जा रहा है। आज भी हमारे देश में ऐसे लोग हैं जिनको इस देश की शांति ग्रीर व्यवस्था भाती नहीं है। ऐसे लोग हमारे देश को तरक्की के रास्ते पर बढ़ता हुआ देखना नहीं चाहते । ऐसी स्थिति में मैं समझती हं हमारे देण में शांति और व्यवस्था के लिए और एन्डी सोशियल और एन्टी नेशनल एलीमेंटस को दबाने के लिए इस प्रकार के कड़े से कड़े कदम उठाये जाने चाहिएं । वर्तमान स्थिति में जिन हालत के अन्दर हमारे देश की महान नेता श्रीमती इंदिरा गांधी ने बहुत सोच समझ कर इमरजेंसी का कदम उठाया है उससे हमारा देश एक वहत बड़ी तबाही से बच गया है। मैं समझती हं कि हमारे देश के प्रत्येक नागरिक का यह कर्त्तव्य है कि वह इसमें सरकार को सहयोग दे। मैं यह भी कहना सख्ती के साथ चाहती ह कि मीसा का अमल किया जाना चाहिए और जो इस प्रकार के .राष्ट्र विरोधी तत्व हैं उनको सख्ती से इन गलत कामों को करने से रोकना चाहिये ।

उपसमापति महोदय, इसके साथ-साथ मैं यह भी कहना चाहती हुं जो लोग हमारे देश को पीछे ले जाना चाहते हैं, जो देश में अगांति फैलाना चाहते हैं, लोगों के अन्दर झुठा प्रचार और जहर फैलाते हैं और जो देश को विगाइना चाहते हैं, उनके खिलाफ मीसा का कड़ाई से पालन किया जाना चाहिए । आज हमारे देश में जरूरत इस बात की है कि जो लोग ग्रयने ग्रापको भारत माता का सपत कहते हैं, जो देश भक्त कहाते हैं उनको चाहिए कि हमारे देश की नेता जिस तरीके से देश को ग्रागे वडा रही हैं उसमें उनके हाथ मजबत करें। इन शब्दों के साथ मीसा के अन्दर लाये गये इस एमेन्डमेंट बिल का मैं पुरजोर समर्थन करती हं ग्रीर उम्मीद करती हं कि हमारी सरकार इसको पूरी तरह इम्प्लं.मेंट करेगी। अभी कुछ भाइयों ने कहा कि न्याय के लिए बोर्ड नहीं है। लेकिन में कहना चाहतें हं कि बोई तो अभी भी है। जो लोग इस तरह का मलत प्रचार करते हैं, श्रीर लोगों में जहर फैलाते हैं उनको श्रसलियत की जानकारी नहीं है। मैं फिर इस नीसा बिल का समर्थन करती है।

Security (Arndt.)

Bill. 1976

SHRI G. LAKSHMANAN: Mr. Deputy Chairman, Sir, I would state that this amendment to the MISA ia another declaration of war on the people of India by the Government of India. A government which has lost faith in the people of the country only brings in such Acts-shall I say, Sir, with your permission, lawless Acts, draconian Acts and anti-people Acts? A government which has got faith in the people of this country shall not bring in such an Act. We thought that the ruling party, the Congress, though it has lost the backing of the people, would hold elections in 1976 after promulgation of emergency in June, 1975. How many lawless Act3 have they brought in? Government is

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[Shri democratic government, what should it have done? It should have done so many things. It should have people given explanations the to for these things. They should have faced the elections in the year to have the verdict of the people for their action of declaring emergency. They say that Jayaprakash Narayan and other opposition leaders are antielements. national and anti-social These opposition parties did not allow them to implement progress. They the programmes of people have arrested all the through an ordinance and through draconian law which has been pre sented here today. They have done programme has everything. The also been given after the promulga tion of emergency. This programme should have been given in the year 1971 At that time, the people were told by the Prime Minister, Indira Gandhi, and the Congress Party that they had no majority. They had big programme to see that starvation did not take place in the country and Therefore, poverty was removed. they wanted the support of the peo They faced the elections and massive support was given by the people of this great country in 1971. Who prevented the ruling party, the Congress Party and the Government from bringing in this Twenty Point Economic Programme in the year 1971? party prove Can the ruling that any leader of any opposition party, who is under arrest, now, has opposed any of the national program mes in this country? Can they prove Was bank nationalisation

opposed? Wag any satyagraha conducted when the banks were taken over by the Government? Was any other progressive reform that brought in by the Government of India opposed by any political! party which is in opposition and whose leaders are in prison today? Therefore, Sir, the promulgation « emergency and issuing of so many ordinances are

meant to allow the Conjgress Party continue in power. The Congress Party has lost the faith of the people. They should faced the elections in March, 1976 after the completion of five years. What have they done today? Just because there is a constitutional provision, they are going* to ask Parliament next week to give them one year of extension because they can ask for only one year. Who knows that elections will be held even after one year? If the Congress Party and the Government is a democratic party and a democratic government, they should have taken the verdict of the people. What happens in foreign countries where there is democracy, in the U.K. Australia? What happened in Australia? The Governor-General dismissed the Prime Minister and the elections were immediately after that. Whether the act of the 'Governor-GenQral is correct or not is another thing. So also in the United Kingdom. When the Labour Party lost the majority, they held the elections. Then. this country which calls democratic country, do they want to continue for another year after having completed five years? Do you mean to say that this Twenty Point Programme is going to be implemented and completed in this one year. No. They saw the results of the Gujarat elections. If my friends sitting in the opposite do not mistake me, 1 would say that this emergency was promulgated after Gujarat elections. Today, the Prime Minister, says: People come and tell me that I have very good support; therefore, I can conduct the election. Then why is she not conducting the elections?

 A_s far as the D.M. K. party is concerned we are opposed to this legislation because in a democratic country a big stick and a powerful and repressive stick should not be vested with the Government since it would be handled not by the powers that be o_r by the Ministers but by the

bureaucrats about whom my senior friend, who had been in the Congress Party, has said everything. Hon. Brahmananda Reddi is a class-mate of Late Anna, the ex-Chief Minister of Tamil Nadu. He was a Member of this great House. At that time, Indira Gandhi's emergency was not there. There was only Jawaharlal Nelhru's emergency and the D.I.R. Now this is another emergency. Even when that emergency was there in the year 1966, late Anna while participating in the discussions on the Presidential Address, said:—

Maintenance of

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Sir, I quote;

"I would request and demand of the Government to repeal this Emergency and this DIR. They have got enough powers with the laws that they have to deal with any mischief, with any anti-social elements. Why are they apprehensive of their own people? Therefore, I would demand of this Government that they should forthwith lift this emergency and and this DIR and release those who are kept in jails. And unless and until they do that, they would not have the claim to decency and democracy. To the public, the first and foremost and the one question that they will have to answer will be: Why do you want emergency and DIR?"

Sir, this Is what Anna said in this same House. Why the Congress Party in Government do not want elections? This they will have to answer. If they announce elections tomorrow, We will see you, we will meet you in the field. So also in Tamil Nadu, the same Congress Party in the opposition and the other opposition parties want Presi" dent's rule and "ot elections. But what do we want? We want simultaneous elections to the Parliament and to *the Tamil Nadu legislature because we cannot leave out Parliament and because four and a half crore people in Tamil Nadu are being ruled by the Parliament also. Therefore, there

should be elections to the Assembly and to Parliament. That is what we ask.

Security (Amdt.) Bill. 1976

Sir, I would also like to quote from th_e speech made on the same day or the next day by hon. Shri Bhupesh Gupta. Shri Bhupesh Gupta said, and I quote:

"They use the emergency in order to build up the bureaucracy, to build themselves up and to give security to the Congress raj, security to the Congress administration, a bad administration, that is what I say. Therefore, they want to create an artificial political atmosphere under the emergency in order to divert the oeople's attention from the real day-to-day issues. Emergency powers are needed to shield corruption, inefficiency and nepotism in the administration and to cover up the bankruptcy in their whole policy and execution. That is clear. The emergency powers are needed to intimate the working people and suppress the democratic movements."

Again, Shri Bhupesh Gupta says, and I quote:

"Actually emergency means more powers for bureaucracy, Emergency means more powers for the ministers. Emergency means more powers to issue threats to the democratic rights and liberties of the people. Emergency means a sword in the hands of the ruling party to brandish over the heads of the opposition party and emergency means that when the elections takes place, he can go and tell the people that if they voted against you then the Defence of India Rules will be used as has been done in the past. That is called emergency."

[Shri G—Lakshmana.n]

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Sir, this is what hon Shri Bhupesh Gupta said. Sir, I belong to a very small party. And I am also a vry junior Member, a very young Member in this House. I may be more aged but I have put in only two years of service in this House. I would like the Congress Party people to note one thing. If you believe in democracy, today's Congress Party in power is tomorrow's opposition party. Therefore, whatever takes place in this country will apply to the Congress Party also My friends in the Congress Party think that it can happen only to Jaya-prakash and to Anna and to Bhupesh Gupta. No. Suppose tomorrow, after all these draconian laws are enacted, you become the opposition party. Hon. Brahmananda Reddi becomes the opposition leader and hon. Bhupesh Gupta becomes the Home Minister and under the same draconian law, Mr. Brahmananda Reddi is arrested by Mr. Bhupesh Gupta, what will happen? Therefore, when such issues, such draconian laws are brought before the House, we should forget our party affiliations. We should forget our party interest when such issues are brought before us. Why do I oppose this emergency? From the year 1947 onwards, if the working class has progressed, if the working class got something, if the working class got the dearness allowance, it was because they conducted democratic movements. On no occasion has the Government come forward and offered to the employees: Take these hundred rupees as dearness allowance. Democratic movements have been conducted by the working classes. But today, tio democratic movement can be conducted. Whose hands are strengthened? It is the exploiting class whose hands are strengthened in the name of emergency. Therefore, I oppose this emergency. In a democratic country, right of demonstration against exploiting classes should not be curtailed in the name of emergency in order to save a particular political party in power. Democratic movements in this country are being completely scattered and, therefore, I oppose this.

My honourable friend Mr. Brahma-nanda Reddi, you have been agitator once; I know that you have all been once agitators and today you are the administrators. But, Mr Deputy Chairman, Sir, let them think that they will become agitators again in opposition. Therefore, Sir, as far as my party is concerned we oppose this emergency. My leader Anna in whose funeral-it was' reported in the press— there was a massive number of people who attended, that is what was told by even Hindu also expressed his 1 views which I just quoted. Therefore, such a great person who had the honour of being a member of this House and Mr. Bhupesh Gupta the seniormost member of this House have also said so previously. Therefore, this Government an[^] the Congress take all should these things into consideration. We suggested in our Party conference at Coimbatore which attended by about 5 lakhs of people that a round table conference of all the political leaders must be convened and our views must be exchanged and we must arrive at a decision as to how far we are going to allow this sort of thing. With a stick in your hands, Mr Brah-mananda Reddi, you cannot rule for long. Nobody has ruled in the world for long with a stick in hand. I would say that the difference Therefore, between the Congress Party and the DMK is that Prime Minister Indira Gandhi and trie Congress Party want r disciplined democracy and my Party and my leader Dr. Karunanidhi, Chief Minister of Tamil Nadu, wants discipline and democracy. Thank you, Sir.

MR. DEPUTY CHAIRMAN: Shri Shyam Lai Yadav. He is not here. Now Shrimati Leela Damodara Menon.

SHRIMATI **LEELA** DAMODARA MENON (Kerala): Mr. Deputy Chairman, I support the Bill. Just now, an hon. Member said that this is a lawless Act. I feel that it is an Act against lawlessness. It is only a temporary measure during a temporary period of emergency. The purpose of this enactment, as the honourable Home Minister¹ has already stated, is to make these provisions fool proof so that the enactment is not like a net with a big hole in it through which the culprits escape and continue their nefarious activities. We are not going through normal times as has been stated in this House so often during the last few months. The nation is faced not only with serious problems of economic survival but also acts of violence and acts of subversion . The Prime Minister spoke the other day in this House that there is good evidence to show that there are grave threats to our democracy. We are thankful that we have a leader who with undaunted courage has anticipated these dangers so that our country did not go through the revolting acts of violence and destruction. Powerful forces have been interfering with the fate of many nations. There are also people in this country who have become frustrated, bitter and who are equally dangerous. We did not call Shri Jayaprakash Narayan anti-social or anti-national till his activities became antisocial and anti-national.

The hon. Member also referred to what the Prime Minister had said. I am not giving here either the Prime Ministers version of the present circumstances or my own. But I would like to refer to the remarks of some Members of Parliament from some Western countries who came to India with great misgivings. Later on, they found that the Opposition in India had called the administration to halt and that it had urged the Army and the Police to revolt. They say:,-

"It is difficult to imagine Government to have stood by in the face of such threats".

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They also found that the preventive measures had not affected the people and that people, in general, had more self-confidence and discipline.

Adequate preventive measures have to be taken when they are necessary. We have heard in this House Opposition Members demanding punishment against blacksummary marketeers, smugglers and other economic offenders. Can political disturbances and violence be less harmful? After all, what has happened in Bangladesh and many other countries in the world? Should not adequate preventive steps be taken against powerful groups and not only against just individuals who are anti-national and anti-social? Will mere warnings prevent them from carrying on with their activities? Was it harmful to restrain them?

As the hon. Home Minister has said, certain detentions were found vitally necessary. They were against some elements which were bent upon destroying the national life. If proof is needed and if there is to be legal confrontation in each and every case, preventive detention will become absolutely impossible. After the crimes are committed, it is easy to detain people. But sometimes, after the crimes are committed, they do inseparable harm. Therefore, it is necessary to take preventive action and to provide the necessary safeguards. As far as the courts are concerned, we should make our intentions very clear. The hon. Minister had given the assurance when this Bill was discussed there that the measures will be used with discretion. It is not as if the detenus have no hope. The Central and the State Governments can review the cases where mala fide is proved. I do not want to say anything on the judiciary. But I think when doubts exist regarding any enactment, Parliament should make its

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[Shrimati Leela Damodara Menon.] intentions very clear and there should be no scope for ambiguity. Otherwise, I am afraid it will be like the poet who explained his poem. First, he said that both God and he knew it the meaning and afterwards he said that only God knew the meaning and he did not. It will be like that. If we ourselves do not make our intentions clear, the courts would feel the ambiguity. Therefore, 1 feel that this enactment is necessary so that there is no room for ambiguity and effective action can be taken. It may be contended, as an hon. Member has just now pointed out, that the existing provisions are quite adequate. If the existing provisions have been adequate, then there would not have been any need for this enactment. It ia because of the fact that the existing enactments are not enough that this Amendment Bill has become necessary. At this moment, in this sort of crisis in this country, it is necessary that these powers are given so that preventive action could be taken because, without the canvas of peace we cannot paint the picture of economic progress in our national life.

Sir, the Prime Minister, in her speech the other day, stated that if India is not great, not one Indian can be great and individual freedom means little if the nation is not free and fearless.

Even the most skeptical critic of India cannot say that India is a police State or that the people of India are not free. Freedom to do as they like is denied only to a few persons who did not want freedom for the total people of India.

A lot of arguments are raised on the inalienable rights of individual liberty. Some people even wish to raise the rights as given in the Penal Code, to discover lost rights even before our Constitution came into

existence. But in all countries, in times of emergency, to save national integrity and freedom, ordinary laws have been suspended. The very meaning the word "right" changes according to the I would just refer to a speech of time. Abraham Lincoln who was one of the greatest He said: "The word 'liberty' democrats. for some may mean, for each man to do as he pleases with himself an the product of his labour, while the same word may mean_for some other men to do as they please with other men and the product of other men's labours." Here are two not only different but incompatible things called by the same name "liberty" and it follows that by each of the respective parties it is called by two different and incompatible names, liberty and tyranny. What is called liberty by one group is called by the other group as tyranny. But one fact is certain. Liberty for the individual, is all right as long as it does not infringe on the liberty of other men. Here is a case when the liberty of one group of individuals harms the liberty and the total freedom of the country. Then such drastic steps are necessary for a temporary period.

Some courts have understood the purpose of this legislation but others have taken a different view. I can only point out in this context a decision of the US Supreme Court which, when the Government decided to eradicate slavery, took the view that any congressional prohibition of slavery to territories is unconstitutional and had reached the proposition from the fact that the US Constitution expressly recognised property in slaves. A civil war had to be fought in the United States to see that the Government's decision for the welfare of the people was finally implemented after such great torture and suffering to the people of that nation.

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Sir, here we want to prevent such a situation. We want to prevent this country from going into a saga of violence and bloodshed. We want to prevent this county from being prevented from its great duties towards the welfare of her people. We want to prevent a few people from preventing the nation going from progress to progress. With all our hazards for economic development, we have a great deal to do. Therefore, I have to support the Bill because I again can say that it is a temporary measure for a temporary period to prevent people from doing great harm to our nation. Thank you, Sir.

SHRI VISWANATHA MENON: Sir, I oppose the Bill. The previous speaker, Mrs. Damodara Menon was trying to impress on the House that this is going to be a temporary measure. If anybody thinks that this emergency and this MISA are going to be temporary measures, he is going to have another illusion. Sir, this emergency —and MISA—has been brought in this country with the ulti-3 P.M. mate aim, of having

authoritarian rule in this country.

AN HON. MEMBER: No.

SHRI VISWANATHA MENON: In 1971, when the Bengal elections were rigged, we said: "Democracy is in danger". But my friends in the opposition, and many of the parties also, did not believe that. But now, one after another, they realize that, even Mr. Bhupesh Gupta. Sir, I am very glad that Mr. Bhupesh Gupta, who was my leader for many years, has come out as the champion against censorship; I was hearing him with all admiration and rapt attention.

LTh_e Vice-Chairman (Shri V. B. RAJU) in the Chair]

Sir, one thing is clear, In this country, when somebody wants to have all the powers in his hands, that can be used against anybody. If

somebody falls from the grace of the ruling clique, he can be caught and jailed. And my dear friends, don't forget one thing, many of you are on the list—I am not simply threatening you... (Interruption). Malaviyaji, I did not object when you said something.

AN HON. MEMBER: That is not your business.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): Mr. Menon, you should address the Chair and not Mr. Malaviya.

SHRI VISWANATHA MENON: Sir, Mr. Malaviya is unnecessarily bothering me. He is a senior Member of the House.

THE VICE-CHAIRMAN (SHRI V. B-RAJU): But you should address the Chair.

SHRI VISWANATHA MENON: The point i_s that whe_n the Congress Parliamentary Party elections were conducted, Mr. Ramdhan contested with one' slogan: "Dialogue with J.P."—and you elected him.

An HON, MEMBER: No. it is not correct.

SHRI VISWANATHA MENON; He was elected and his slogan was "Dialogue with J.P-" (*Interruptions*). Now I understand your shouting.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): Please do not get into the controversy of inter-party matters.

SHRI VISWANATHA MENON: Sir, when Shri Lakshmanan~was speaking, he was asking the Congress Party to go to polls. I want to tell Shri Lakshmanan that they are not prepared to face even their own party elections. Their party elections have been stopped in Jullundur.

AN HON. MEMBER: Not Jullundur, but Chandigarh.

SHRI VISWANATHA MENON: Yes that is right, in Chandigarh, not in Jullundur. From this the position is very clear, that totalitarian dictatorship has come here, and it is going to 6tay, whether Mr. Bhupesh Gupta likes it or not, or whether I like it or not. And they have enjoyed the blood of emergency with all the Draconian laws. Now hon'ble Shri Brahmananda Reddi is moving a Bill telling us that the reasons for which a man is being arrested need not be revealed. I am sure even the hon'ble Home Minister cannot tell this House how many are in jail under'MISA for political purposes. When the MISA was brought forward here, Mr. Bhupesh Gupta and his party, with all their enthusiasm, supported it because it was to be used only against the smugglers, only against economic offenders. Naturally, they supported it. But now it has been realised that the MISA is being used against their political opponents. When Mr. Indradeep Sinha was speaking, he was mentioning certain names. I can tell him many other names. Two weeks before, Chitfairanjan, Secretary of the AITUC, Kerala, was arrested for conducting a satya-graha before the Electricity Board. Incidentally, the Minister for Electricity is Chittaranian's partyman, Mr. M. N. Govindan Nair. When Mr. Indradeep Sinha was sP'eaking, he was briefed by Mr. Kalyan Roy saying that f7ju00 people were arrested. Agreed. But what about Kerala? The same thing. All the AITUC, the CITU and other trade union workers were arrested for conducting satyagraha over the Bonus Ordinance. This i_s a peculiar situation in which you have taken up a stand. And that is why my party has taken up a stand, because we have felt that this js coming. When the West Bengal elections were rigged, we said that this was going to happen everywhere. It happened in UP. Is it not? All the Opposition parties have complained of it afterwards. Sir, that is the position. If tomorrow the Home

Minister comes

with another law, more draconian than this, mo_{re} stringent than this, asking that everybody should be put in jail, I will not be surprised. Sir, what is the basis of democracy? The basis of democracy is that the Opposition must be given the chance to function in this country. Now, a handful of persons may be here in this House. But the majority are in jail. Is it not? All over India, lakhs of people have been kept in jail, and you are saying that the country is with me. Sir, when those people who had taken part in the national movement in the pre-Independence days in 1942—Mahatma Gandhi and others-were all kept in 'jail, the British people were also saying the same thing.

AN HON. MEMBER: Who was supporting them?

SHRI VISWANATHA MENON: Leave it, I am also a freedom fighter. I do not want to go into that. I am prepared to argue; but I have got only a little bit of time. He will ring the bell. Just as in the pre-Independence days the people who had taken part in the freedom struggle were put in jail, after some time people will be put in jail; there will be some stalemate, and the feeling will be—as the British feeling was at that fime—that the people are with me. Now, you have got an illusion, including Mr. Malaviya and~others, that the people are with you.

AN HON. MEMBER: It is a fact.

SHRI VISWANATHA MENON: You say that it is a fact. Then why not go to the polls in Kerala and in Tamil Nadu? You went to the polls in Gujarat and you lost.

SOME HON. MEMBERS No, no.

SHRI VISWANATHA MENON: You lost your case at the Allahabad

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THE VICE-CHAIRMAN (SHRI V. B. RAJU): You please do not address your colleagues. Addres_s the Chair, And you do not say, *you', 'you'.

SHRI VISWANATHA MENON; I will address you.

THE VICE-CHAIRMAN (SHRI V. B. RAJU); Address the Chair. And please keep the order of the House.

SHRI VISWANATHA MENON: I agree. But those hon. Members are putting some questions.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): You address the Chair.

SHRI G. LAKSHMANAN: Mr. Vice-Chairman, Sir, when you are asking Mr. Menon to address you...

THE VICE-CHAIRMAN (SHRI V. B. RAJU): The Chair.

SHRI G. LAKSHMANAN... you must also kindly inform them, when they interrupt, that they must also address you and not Mr. Menon. They are not addressing you, but they are addressing Mr. Menon direct.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): I will take care of them.

SHRI VISWANATHA MENON: 1 am not at all bothered about their interruption. I like it. They are touchy. Naturally when I say something, they will become touchy and they will ' shout. I will also do that. I have no objection. (Interruptions)

THE VICE-CHAIRMAN (SHRt V. B. RAJU): Let the debate go on in an orderly manner. Please come to the Bill.

Bill, 1976

SHRI VISWANATHA MENON: Sir, everything is connected with the Bill. Every single word I say is connected with the Bill because this dra-conian law has made this country like this.

I will tell you another instance. To-day Mr. Bhupesh Gupta has come up with a resolution to oppose this Bill. I am very happy. Sir, tomorrow some of the ruling party members also will come up. I expect that because in Kerala—everything begin_a in Kerala—it has already begun.

SHRI BRAHMANANDA PANDA (Orissa): Wrong prophecy.

SHRI VISWANATHA MENON: The other day, the KPCC President, Mr. A. K. Antony was speaking in Tri-vandrum in a public meeting for collecting funds for Veekshanam, a daily to be published by the KPCC. That meeting was disturbed by the DCC President and hig gang, shouting slogans in favour of the Minister, Mr. Karunakaran. There was a lathi-charge and Youth Congress boys who support Mr. A. K. Antony were taken under the DIR. How this draconian law acts, it is very to note. Now it is being used by interesting one faction to finish the other faction, is it not? So, Sir, when you begin to roll the ball, you must be careful as to where it goes and hits. this MISA wag rolled. Mr. Bhupesh Here Gupta and his party thought "Oh, it is only against the smugglers, the economic offenders, not against us". But now the ball is rolling against Tus party also. In my party, in-jail, except the few who everybody is are here; may be because we have got the status of M.P. or something like that, we are not arrested. But almost all the others are in Jail. In Kerala

[Shri Vishwanatha Menon]

there is no Anand Marg, and a little bit of RSS is there. The real opposition party in Kerala is the Marxist Communist Party, and almost everyone is in Jail. Sir, it is heard that in the name of emergency, the life of the Kerala Assembly is going to be extended once more. Yet, at the same time, you will say "The people are with us". If the people are with you, what is wrong in conducting a free and fair election? If the people are going to vote for you, conduct the election and make my party a minority party or a non-entity in Kerala politics. There you change your tone. You say "You are going to have sabotage and all that" and you use big big words. (*Time bell rings*) Sir, I will conclude. You have got your Central Intelligence. Even your Central Intelligence will not say that that kind of sabotage has been planned and put forward. Sir, on September 29th, all the top leaders of our party, excepting Namboodiripad Gopa-lan, were arrested. Why? preparing for the elections because in Kerala the elections were coming. So, you wanted to sabotage that. And yet you talk of democracy! If you talk of dictatorship and all those things, I do not mind. But when you talk of democracy, you should act as democrats. You give a chance to every Party to contest the election. You cannot finish an ideology by repressive measures. If you want to finish RSS, this is not the way. Indradeep Sinha wa\ saying: "I am for repressive measures against RSS". That is not the way to finish RSS ideology. Ideology must be foug"ht with ideology. That is the only way. But you are not doing that. You are forcing RSS to go underground. And they have gone underground. Is it not a fact? If you are real democrats, you should fight them ideologically. I do not agree that you are democrats. Democracy was finished when Indira Gandhi came to power. Till then there was some democracy. Now democracy is We knew Indira Gandhi finished. Congress President and

we know what she did for Kerala. When we had a majority in Kerala, she intervened. She was then the Congress Persident. She organised the liberation struggle. And she had the audacity to come and say here that the Chief Minister asked for that—the Chief Minister of the calibre of Nam-boodiripad. And Shri Namboodiripad had to refute that. Tomorrow I will not be surprised if Shri Brahmananda Reddi brings some other law...

THE VICE-CHAIRMAN (SHRI V. B. RAJU): You have already $_{\rm s}$ aid that.

SHRI VISWANATHA MENON: I want to stress it. Of course, there may be some repetitions here and there because I am not reading out any written speech.

SHRI BHUPESH GUPTA: Do not say it again and again so tLat he may bring one.

SHRI VISWANATHA MENON; He may not be there. Somebody else may be there. That is also a possibility.

The position in this country today is that the Congress Party wants to have an authoritarian rule. But I would like to warn them. There were dictators in the world in the past. Hitlers and Mussolinis did not last long. Even in Sprin dictatoiship could not hold on. So, I request you to come back to democratic path and forget about MISA and all this nonsense and go to the polls either in February or March, 17976.

श्रो रोशन लाल (हिमाचल प्रदेश):
जनाव वाइस चेयरमैन साहब जो दाखिली
ग्रीर वेरूनी सलामती ऐंडट तरमीमण्दा
इस हाउस के सामने जेरे बहस है मैं उस की
ताईद करने के लिये खड़ा हम्रा हू। पेम्तर
इसके कि मैं ग्रपने कुछ स्थालात का इजहार
कर्ष्ट इस बिल पर, मुझे एक ग्रेर थाद ग्रा
रहा है:

न जहर बिच्छु में है न मारेस्याह में. जो जहर है वह निगाहे फितरते इंसान में है। गुजिश्ता 6 साल में मैं तकरीबन इस हाउस का मैंम्बर रहा हूं और जो पुरानी तबारीख है उसकी तरफ जब निगाह दौंड़ाई जाय और जो लोग यहां डिमोकेसी की दुहाई पीट रहे हैं उनके कारनामों की तरफ निगाह दौड़ाई जाय तो यह कहना हकबजानिब होगा कि उन लोगों ने जो मुनहदा महाज बनाया था ।

Internal

1971 के एलेक्शन जब पालियामेंट के हए थे उस बक्त, तो उस वक्त प्राइम मिनिस्टर, श्रीमती इन्दिरा मांगी ने 'गरीबी हटाओं' का नारा लगाया था और सब पार्टियों ने मिल का एक मत्तहदा महाज बना कर 'इन्दिरा हटाग्रों' का नारा लगाया था, तो वे अपने गरेवां में मंह डाल कर देखें कि क्या उन के दिल और उन के मन साफ थे और उस के बाद जो आज वे जम्हरियत का छोर करते हैं वह देखें कि पिछले चार साल के ग्ररसे में कितने घेरावे हुए, कितनी हड़तालें हई, स्कल और कालेज के बच्चों में कितनी गैर-इतमिनानी फैलाई गयी, कितनी कौमी मल्कियत को नकसान पहुंचाया गया, धौर ग्राम लगा**ने वगै**रह की कितनी बारदातें हुई। तो जाहिर है कि जमहरियत से न इनका कोई बास्ता था न कोई प्यार । इनकी नीयत महज इन्दिरा जी की खिलाफत थी, इनकी रंजिश थी कि इनको हटाया जाए, गवर्नमैंट को बदला जाए । इसीलिये मैंने यह भोर पढ़ाथा। मेरी अर्ज है कि इनके पीछे कोई तखरीबकार इन्तहा पसन्द जमात काम कर रही थी ग्रीर ये उनके इशारे पर नाच रहे थे। लेकिन हिन्द्स्तान की तारीख गबाह है कि इस देण ने वडी-वडी कुर्वानियां कीं और त्याग किये। जब बदनियत जल्म और नशद्द का दौर शरू होता है तो कोई न कोई महान शब्ति का जन्म होता है ताकि

उस जुल्म का खात्मा किया जा सके और इज्जत और गैरत को जहां से खतरा हो उसको महफूज़ किया जा सके।

इन्दिरा जी उस खानदान की चश्में चिराग हैं जिस खानदान न बेइन्तहा कुर्वातियां कीं, जिस खानदान ने बनीनौए इंसान के लिये मोहब्बत दिखाई और जिस खानदान ने हुन्युल बतनों का जजबा रखते हुए क्वीनियां कीं। इन्दिरा जी न केवल हिन्दुस्तान की एक मुसल्लम नेता हैं बल्कि दुनिया भर के अजीम तरीन खातूनों में से एक हैं। आज उनकी वजह से हिन्दुस्तान का सर बुलन्द है। आज इसे फ्रक हासिल है कि दूसरे तरक्की पंजीर मुल्क भी आज हिन्दुस्तान की तरफ निगाह लगाए हुए हैं। जो पंडित जवाहर लाल नेहक की पंचणील, ताबुन मुफाअद नावाबस्तगी की पालिसी थी उन्हीं के ऊपर हमारी इन्दिरा जी चलना चाहती है।

में यह भी अर्ज कर रहा था कि प्राइस मिनिस्टर इन्दिरा गांधी जी ने इमरजेंसी का निफाज किया । उसकी जरूरत इसलिये महस्स हुई कि राष्ट्रिया महात्मा गांधी सारी उम्र कास्टीजम ग्रीर बारवेटिक कम्यनिलिज्म के लिये बरावर जही-जहद करते रहे और आखिर में उन्होंने इसके पीछे अपनी जान दे दी । पंडित जवाहर लाल नेहरू काविले फक्र और काबिले ग्रहतराम नता थे। उन्होंने 26 जनवरी, 1950 को हमारा आईन तैयार करके हमारी कीम के सामने रखा ! उन्होंने उस वक्त कीम के सामने यह ग्रहदो पैमान किया था कि हम एक ऐसा मसतरका निजाम का कयामे ग्रमल करने चले हैं जिसकी बनियाद को-भ्रापरेटिव वेसिस पर होगी। जिसमें हर इन्सान को बिना लिहाज मजहब और मिल्लत, अकीदा और ख्यालात जात श्रीर पात, रंगी-नसल, यकसा हकक हो। 28 साल हो गये हैं न हम उन ककों को लेसके और न उन पर ग्रमल

[श्री रोशन लाल]

कर सके । बहुत सारे पुराने लीडर हैं अपो-जिशन के, अभी उन्होंने पंडित जी की और महात्मा जी की बहुत सारी बातें कहीं लेकिन वे अपने सीने पर हाथ रख कर देखें कि क्या उन्होंने कभी खुद इस तरफ तबज्जों दी ? आज देश के कितने ही फीसदी लोग गरीबी की सतह से नीचे हैं इसकी तरफ आपने गौर किया ? आपने कभी कास्टलैस सोसाइटी बनाने की तरफ कदम उठाया ? आपने कभी ऐसा करने की कोशिश नहीं की और जब इलैक्शन आता है तो जात-पांत का नारा जगते हैं और कौम को ऊपर उठाने की बात करते हैं।

मैं अर्ज कर रहा था कि इन्दिरा जी ने 20 नुकाती इन्तमादी प्रोग्राम हमारे सामने रखा । उसका मकसद किसी जमात के ऊपर या किसी इन्सान के ऊपर सख्ती करने का नहीं है और न ही, मकसद जो मीसा या कानून हमारे सामने है इनसे लोगों के साथ बेन्इन्साफी करने का है।

इसमें किसी के साथ अन्याय करने का कोई मंशा नहीं है। ग्राज तक पिछले 28 सालों में जिन कामों को हम पूरा नहीं कर सके उनको पूरा करने का अब इरादा किया गया है और उसी की तरफ हमारे कदम बढ रहे हैं ? हम इस मल्क में समाजी इन्बलाब लाना चाहते हैं। किसी भी जम्हरी निजाम में लाठी भीर बन्दक के जरिए काम नहीं चल सकता है। हमने अपने मुल्क में जम्हरी निजाम बनाया है जो सबसे ग्राला महजबतरीन निजाम है। दुनिया में दो किस्म के निजाम होते हैं। एक तरफ तो दुनिया में ऐ से मल्क हैं जिनमें बोलने और तकरीर करने की इजाजत नहीं है और दूसरी तरफ इस तरह के मल्क हैं जिनमें बोलने और तकरीर करने की इजाजत होती है। कुछ लोग यहां पर डिक्टेटरशिप की बात कर रहे थे, लेकिन मैं

उनसे कहना च हता है कि हम।रे जम्हरी निजाम में इंसानियत उजागर होती है। हमारा निजाम इस मुल्क के अन्दर एक समाजी इन्क्लाब लाना चाहता है। मुल्क के अन्दर इनतसादी तरक्की ग्रीर जरूरतमंदीं की भलाई लाठी के जरिए न नहीं लाई जा सकती है। यह इन्क्लाव हम मुल्क में जोरजबर्दस्ती ग्रीर डिक्टेटरशिप से नहीं ला सकते हैं। इसलिये मुद्राणा ग्रदम ससावात ग्रीर जात-पांत की लानत हैं। हां, यह जरूर है कि इक्तसादी तरक्की खत्म करना होगा और मल्क के अन्दर समाजी इन्क्लाव लाना होगा। समाजी इन्द्रक्लाव वगैर इक्तसादी इन्क्लाव के नाकाविले ग्रमल है। हमारे समाज के ग्रन्दर जो भेदभाव रखे हुए हैं उनको दूर करना होगा। मैं समझता हं कि हमारी कौम अप्रव बहुत देर इंन्तजार नहीं कर सकती है क्योंकि कौम का पैमाना सब लबरेज हो चका है और उसमें ग्रव इतना सन्न नहीं रहा कि ग्रव वह भ्रौर ज्यादा वक्त तक इंतजार करे। हमारे मल्क के लोग भ्रव जल्दी तबदीली चाहते है ग्रीर इसी तबदीली को लाने के लिए हमारी प्राइम मिनिस्टर ने अपना 20 निकाती इक्तसादी प्रोग्राम कौम के सामने रखा है। इस प्रोग्राम का मकसद यह है कि मल्क को म्रागे बढ़ाया जाय ।

वाइस चेयरभैन साहब, मैं पहले यह अर्ज कर रहा था कि माजी में पसमांदा जाति और पसमांदा कबीले के लोगों को अपनी मुआणी समाजी और इक्तसादी कदो से महरूम रखा। ऐसे लोग अब ज्यादा देर तक इंतजार नहीं कर सकते हैं। ये चाहते हैं कि मुल्क के अन्दर जल्दी समाजी तबदीली लाई जाय। हमारे मुल्क के अन्दर जिन लोगों को भी रोटी खाने और जीने का हक है। उन लोगों को भी इस बात का हक है कि उनको रोटी, कपड़ा और शुने के लिए सक न मिले।

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SHRI KRISHNARAO NARAYAN DHULAP (Maharashtra): Mr. Vice-Chairman, Sir, with yoflf permission I would express my views on the Bill further to amend the Maintenance of Internal Security Act, 1971. I will not divulge any extraneous issues. I would only refer to matters which are before the Housejior consideration. For that, T wduTdY through you, Sir, crave the indulgence of the hon. Minister to the statement he has made in the other House: If anybody is arrested with a mala fide intention then the Government will look into it and the right to arrest persons under the MISA is not being entrusted to petty officers; only District Magistrates, Additional District Magistrates and Commissioners of Bombay, Calcutta, Madras and other capital cities are entrusted with the right to go into' the cases under the what the Minister had "MISA. This is stated in the other House.

Sir. at the very outset, I will refer to a very important case in which a poor Brahmin serving in a Government concern has been arrested because of mistaken identity. There were two persons of the name of Mukund Varman Sathye and Mukund Vaman Sathe. The one serving in the India Security Press Nasik was staying

in Shivaji building and the other Sathe was staying in Navale building. There was a road in between these two buildings. Then the who was serving in the India Security Press got accommodation in the colony and he went there. The other Sathe, a bank employee, was transferred to Manmad. meantime, the order of arrest under MISA was passed by the District Magistrate. police enquired at Nasik Road. Both them were not staying there. Then one of the neighbours told the police that one Mr. Sathye was staying in the colony of the Security Press. Early in the morning of 5th January, 1976, he was arrested by the police. Now, the wife of Mr. Sathye who has been arrested under MISA has written to me. She says that her husband has been serving in the India Security Press for the last 21 He had no connection whatsoever with any political party. Nor did his wife have any connection with any political party. The other Sathe was serving in the Maharashtra Bank of Nasik Road Branch. He was transferred to Man-mad. He was the person who was a Member of R.S.S. Sathe who is a Member of R.S.S. is free and the poor Sathye who has been a Government servant for more than 21 years and who had no connection whatsoever with any political party has been arrested. The poor lady who is the wife of Mr. Sathye is running from pillar to post. Nobody has paid any attention to her. Let me tell the hon. Minister that not only those who have been arrested under MISA but the members families also have to gothrough a terrible type of mental torture. This is one of the incidents and the hon. Minister should take note of it. If it is correct, Mr. Sathye should be set free immediately. This is one instance which I wanted to bring to the notice of the hon. Minister

The second incident is in connection with my party men who have

Internal tShri Krishnarao Narayan Dhulap.]

Maintenance of

been arrested by the Government of Maharashtra under MISA. I am referring to it because of the promise of Mr. Reddi which he gave in the other House. The Peasants and Workers Party of India is the main opposition party in Maharashtra. There are Minister, in the cabinet who are in charge of certain districts. Mr. A. R. Antule, Minister of Law, is in charge of Kojaba District. The two Members of m_v party Mr. P. N. Patil and Mr. D. N. Patil, who are brothers, were alleging against Mr. Antule that all the while, Antule, Law Minister of Maharashtra, had close connections with the smugglers of the District and mv Partv men openly said that the Minister should proceed against them in a court of law. They were prepared to face any proceeding whatsoever. But the Minister did not dare to da anything. Sir, when the emergency was declared and when the MISA was set in motion vigorously, he took advantage of that situation and Mr. D. N. Patil and Mr. P. N. Patil were arrested under the MISA. I perfectly know that they had not held any meetings against the emergency. They had not uttered a single word against the 20-Point Programme. But they were arrested only because the Minister has a grudge against them, an<j he took advantage of this peculiar the negotiation situation. Sir. then they were released from started and when the jail, the car sent by the Minister waiting outside the jail, and they were taken to their own destination, that is Ali-bang, in the car. One of them joined the Congress with a vow to completely wipe out my party from that District. And the other, Mr. D. N. Patil, has given an undertaking in writing that he has no grudge, no allegation whatsoever against the Minister concerned, and whatever criticism was levelled against the Minister was based on erroneous fact. And, therefore, at present, he has no complaint whatsoever against the

Minister concerned. That was the undertaking given. Let me ask the hon. Minister, Mr. Reddi, through you, Sir, one question; Is this not a misuse of MISA? This is being used by the Congress Party to suppress the activities of the Opposition parties and particularly the parties which are a sort of challenge to them in that particular region. So, Sir, this is the second incident which i would like to bring to the notice of the hon. Minister and he should take note of it and make the enquiry, not through the State of Maharashtra but by sending his own people to enquire into as to how the MISA is being misused by the Congress Party Governments at the State level.

Thirdly, Sir, the incident which I would like to bring to the notice of the hon. Minister is this. Anti-social elements are also being arrested under the provisions of the MISA. But those who grease the palm of the officers are let loose and those who do not I can give a number of pa_v are arrested. instances. But if I say this openly here, my life itself will be in danger because those antisocial elements will be after me, and the concerned police officers will make out anything against me and they can arrest me also without assigning any reasons. And they can send any reasons to the Central Government which of course I would not know. Therefore, Sir, these petty officers—they are petty, and why I say petty is because District Magistrate or the Additional District Magistrate who are empowered under this Act do not go themselves to make the enquiry and report—but these petty officers, the sub-inspector of police or the inspector or the other officer concerned just send the reports and the District Magistrate on the Additional District Magistrate or the Commissioner of Police sit in their offices and go through these reports and then the order of arrest

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under the MISA is generally made. Therefore, Sir, the instance to which I have just referred, particularly of Mr. Mukund Govind Sathye of Nasik in the State of Maharashtra, should be enquired into by the hon. Minister, and how the MISA is being misused should be brought to the notice of the State Government and the erring officers should not only be Pulled up but they should be dealt with very severely because it is dealing with the liberties of the people who were arrested and giving mental torture to those who are dependent upon them.

With these words, Sir, I conclude.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): Shri N- R. Choudhury. He is not here. Shri B. C. Mahanti.

SHRI BHAIRAB CHANDRA MAHANTI (Orissa): Sir after all that happened till the 26th of June 1975 and what has been happening thereafter including the criminal activities of the criminal agents of about half a dozen countries inimical to our progress and prosperity with which some of our own countrymen are associated, I thought that the passage of this Bill which is purely of a consequential nature, will have very little resistance. But that was not to be. In attacking the Bill, some members of the Opposition including our old and very respectable colleague Shri T. N. Singh participated and also Shri Krishan Kant, who was till the other day sitting on this side of the House, the names of Mahatma Gandhi, Pandit Jawaharlal Nehru and Rash Behari Bose have been invoked. Shri T. N. Singh, if I have heard him all right, said that conditions have been created under which a man cannot offer satyagrah. Satya-grah is a word given to this world by Mahatma Gandhi. SatyOgrahp. was an article of faith with Mahatma Gandhi. It is not the case with other. At" best, it is a political strategy and a political weapon with them.

SHRI T. N. SINGH; Do not misquote Gandhi at least. His was not a political strategy.

SHRI RANBIR SINGH; Gandhiji was against *duragrah*.

SHRI T. N. SINGH; What I said was that Gandhiji resorted to *satya-graha* to protect the rights of his country men and of individual. It was not a strategy. That would be misunderstanding Gandhiji to call it a strategy.

SHRI BHAIRAB CHANDRA MAHANTI; I said it was an article of faith with Gandhiji.

THE VICE-CHAIRMAN (SHRI V. B, RAJU): Do not interrupt him.

SHRI BHAIRAB CHANDRA MAHANTI: Sir, names of Rash Behari Bose and Nehru have been invoked. In overything, Sir, there is a rule of the game; so also has democracy its rules of the game. When Nehru thought of parliamentary democracy and the democracy as it is, I do not think he ever thought of seeing things that we see here, members lying on the floor of the House and seasoned parliamentarians trying to pull down the presiding officer of the House and people who once headed the Government of Maharashtra at one time and held very responsible offices in the Central Government, should think offering satyagraha on the floor of the House, That was not the type of democracy that Nehru thought of. With these words, Sir, I now come to the Bill itself.

The principal Act, Maintenance of Internal Security Act No. 26 of 1971, was an Act to provide for detention in certain cases for the purpose of maintenance of internal security and matters connected therewith. It is up to us, for this House, to decide whether under the existing circumstances iⁿ which India is Placed today, such a situation exists or not

[Shri Bhupesh Gupta.]

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.Sir, what led to the Proclamation of Emergency? Was it the personal attack made from day after day, month after month and from year to year on the Prime Minister of this country on the floor of this House and outside? Certainly not. She is iar above these things. She tolerated up to a point where it became a question of the liberty and freedom of this country or the liberty of a few handful of persons, it was at that point Emergency was clamped and subsequent things followed. Condi-lions were so created that the nation had to pay the price by way of assassination of a Minister of the Government of India, Shri L. N. Mishra. Conditions were so created that a bomb was thrown at the car of thi_s the Chief Justice of country. I would like to know how many of these defenders of democracy sitting opposite came out with statements either in the Press or on the .floor of this House against this? It was a question of safety and security of the country and they had ample opportunities in this House to speak out their mind. Did they, even once, unequivocally condemn such actions?

Sir, I will not take much time of the House because many things have been said in the past and many things have been said by my colleagues on this side. Now, people are asking for elections. There are two things before us. First is, who was responsible and who was the main architect of things that developed into a state where the Prime Minister had no other way than to take, as she herself said, the most painful decision of her life so far, of clamping Emergency on the country? A call was given to the Army and the Police of this country to disobey the orders of the established Government which was, in other words, a call for rebellion. That chapter is over now. We need not recall all those things. The position as it

stands today is that Shri Jayaprakash Narayan is not confined and restrained inside. He claims, as also his supporters and sympathisers claim, that he Gandhian, Mahatma Gandhi, as you know and as all hon. Members know, had to call off an agitation and he called it a Himayalan blunder, when things developed manner which ha never wanted. Will it be un-Gandhian on the part of Shri Jayaprakash Narayan, after seeing what has happened and after seeing that his call for total revolution was dangerous and damaging to the interests of tho country, to say now that his call te the Army and the Police was basically wrong? May I ask Shri T. Nfl ^ Singh and his supporters on the opposite who do not, perhaps, see eye to eye with us to say, "Yes, we do not approve we condemn the action of it, Jayaprakash Narayan in calling the army and the police of the country to disobey the orders of the established Government"? That is the crux of the problem.

The Prime Minister has so many times, in the course of her interviews to foreign correspondents and also to the press in our own country, given out her mind, telling that the ball is on the other side. When the emergency will be lifted*, it is for the other people to say.

This Bill, Sir, as I have said, is of a purely consequential nature. I support this wholeheartedly.

SHRI JAHARLAL BANERJEE (West Bengal): Respected Vice-Chairman, Sir I have stood here to support the Amendment Bill moved by the Home Minister. Sir, nobody says that emergency is desirable, but in the same breath it must be said that no Government worth its name should tolerate indiscipline in the country and be a mere spectator to these things.

Sir, I want to remind my friends in the Opposition of what took place

before this emergency was proclaimed. I won't go into the details but will only give some instances. There was no healthy parliamentary eystem and it was always obstructed as my friend has just now said. Threats to the security of the country by calling strikes in factories and hampering production in factories. There was student unrest and, in Gujarat, resisting the lawfully elected members from attending the Legislative Assembly and compelling them to resign by threats. There was violence. It is, therefore, Sir, that this emergency had to be proclaimed and this MISA law is a natural consequence of this emergency. Therefore, I say, it is not the Government f -which is to be condemned for this emergency; it is the Opposition which should be condemned for the proclamation of this emergency.

Sir, I would say something about the Opposition. I_n 1967 somehow there was United Front Governments in some States and those people in the Opposition thought that it was the best time for them to capture power at the Centre.

Of course, this was done by character assassination of our great leaders and by making false propaganda. But, in 1971, under the dynamic leadership of our great leader, Mrs. Gandhi, people could understand that Congress only could give good government to the people. Therefore, there was vast majority of Congress, not only in Parliament but also in the States after that. Now, this changed the mind of the people. When the people could understand that how the opposition moved, when people could understand that they do not do what they promise, when they could i think that United Front is not really a front of the united opposition but rather every party tries to use the Ministry for party's sake, they placed confidence again on us, and the oppo-

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sition people became nervous and, finding no other way, they lost confidence on ballot boxes and resorted to violent methods. This is the whole history.

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Sir, thanks to the timely action taken by our great leader Shrimati Gandhi, the country was saved from a civil war. Otherwise, there could have been a civil war like the one in Bangladesh or in Angola or in other countries. Sir, we can understand foreign aggression, and our brave soldiers can resist it, just as they did it during the past Pakistani activities. But this internal conspiracy, specially under the guidance of the foreign rule, is more dangerous. You do not know where the enemy is. You are not face to face with the enemies. The enemies are from amongst us. If We see the history of our nation, we find these internal conspirators are so very dangerous that the country had to lose its freedom. Therefore, the Government could not tolerate it any longer, and so this emergency and its corollary MISA were introduced.

Some points were raised by some friends in the opposition, that revealing of charges to detenus' has been barred by this amendment. I must say that if the detenus are given the opportunity to know their charges in public, then what will happen? The conspirator_s will be cautioned—and this is vei-y dangerous. Therefore, I support the amendment. The 4 P.M. Opposition that the law charge against the Bill i_s may be misused. I fail to understand how it can be misused. They must have confidence that it will not be. If the officers misuse the law, then there is the State Government which can review it. Even the Central Government has got power to review it. Therefore, their charge *i\$* without any foundation, is baseless, and is made for propaganda only.

[Shri Jaharalal Banerjee].

Sir, Mr. Lakshmanan said that we are afraid of the Opposition. But the other day the leaders of the Opposition unanimously wanted that the DMK Government should resign. But Mr. Karunanidhi did not step down. Mr. Menon has said that in West Bengal in 1971 the election was not fair. There ig a Bengali proverb—

"Bhooter mukh, Ram Nam".

It means that there is a popular belief that ghosts fly away when Ram nam is uttered. It is impossible to hear Ram nam from the ghosts. From my personal experience I tell you— in 1967 I was the Secretary of the District Congress Committee. I was not allowed to enter many of the booth areas by the so-called volunteers of the Communist Party (Marxist) who were standing there with arms. Is this a fair election?

DR. RAMKRIPAL SINHA: That is why you took revenge?

SHRI JAHARLAL BANERJEE: We did not take revenge. They should not level charges against us. We did not do that. But they are in the habit of doing all that. So, they say that everybody does it.

Sir, I will not take much of the time of the House. I again support the Bill. This i_s necessary to protect our country from the hands of those Vibhishan $_s$..

SHRI BHUPESH GUPTA: Where is Seeta?

DR. RAMKRIPAL SINHA: You are branding the Opposition as Vibhishans. What do you brand yourself?

श्री इयाम लाल यादव (उत्तर प्रदेश): माननीय उप-समाध्यक्ष जी, मैं इस विधेयक का समर्थन करते हुए कहना चाहता हूं कि जब कोई ग्रसाधारण स्थिति उत्पन्न होती है और ग्रापात-स्थिति की घोषणा होती है उस समय यह ब्रावश्यक हो जाता है कि जो भी कदम उठाए जाएं, सोच समझ कर और पुरी तरह से उठाए जाएं । मान्यवर, ऐसे समय में जब संकट उत्पन्न हो तो यह संभव नहीं दीखता कि जिसके विरुद्ध ग्रांतरिक सुरक्षा अधिनियम के अन्तर्गत कार्यवाही को जाए उसको वे सभी ग्राधार बता दिए जाएं कि किन कारणों पर उन्हें गिरफ्तार किया गया है और जब सरकार यह घोषणा कर दे कि यह गिरपतारी ग्रापत्कालीन गिरफ्तारी है तो यह प्रमाण होगा इस बात का कि उसकी गिरफ्तारी ग्रापात-स्थिति के उद्देश्य से, क्रियान्वित की गई है। इस-लिए उस उद्देश्य को पुरा करने के लिए जो संशोधन विधेयक रखा गया है वह, में समझता हं उचित है। मान्यवर, ऐसी स्थिति दूसरे देशों में भो छाई। ग्रमरीका में भी, जब अन्न.हम लिंकन थे, और वह बात हम सभी जानते हैं, वे कितने बड़े प्रजातांतिक सिद्धान्तों को मानने वाले थे, उन्होंने भी ग्रपने देश में जो हैबियस कीपँस का अधिकार था वह कुछ समय के लिए स्थगित कर दिया था। हमारे यहां तो ऐसा नहीं हुआ । हमारे यहां तो संविधान में एक व्यवस्था है और साधारणतः यह माना जाता है जब कोई ग्रापात स्थिति की घोषणा होती है जो हमारे मीलिक अधिकार है वे मुम्रत्तिल हो जायेंगे श्रौर वे अधिकार नहीं चलाये जा सकेंगे लेकिन बहुत से ऐसे हाईकोर्ट हैं जिन्होंने इस अधिनियम की बातों को सही माने में समझा ग्रीर बहुत सी श्रदालतों ने इसका यर्थ सही मानों में नहीं समझा । इसलिए में समझता ह कि यह आवश्यक हो गया कि इस तरह का विधेयक सामने लाया जाय भीर तमाम स्थिति को स्पष्ट दिया जाय जिससे ग्रदालतों में ग्रीर दूसरे लोगों में किसी तरह का कोई भ्रम न रहे।

इसके साथ हो साथ मान्यवर, हमारे एक दोस्त श्री कृष्णकान्त जी ने यह कहा था कि पूज्य पंडित जवाहर लाल नेहरू ने यह Freedom is in peril Defend it with all your might.

Maintenance of

Internal

समझता हं कि कि जब हमारी आजादी को खतरा उत्पन्न हो गया तो हमारे देश की नेता प्रधान मंत्री ने मजबती के साथ यह कदम उठाया ग्रीर उस कहावत को चरितार्थ किया जिसमें कहा गया था कि जब भी देश में किसी तरह का कोई खतरा उत्पन्न हो तो कोई भी कदम उठाने से हिचकना नहीं चाहिये । ग्राज जो देश में स्थिति उत्पन्न हुई है, उस्की जिम्मेदारी बहुत कुछ विरोधी दल पर है। हमारे टी० एन० सिंह एक पुराने बुजुर्ग नेता हैं। मेरा कांग्रेस में ब्रापका साथ रहा ग्रीर कई चनावों में लड़ने का मौका मिला । उस समय तो जो स्थिति थी वह ठीक थी । लेकिन ग्रव वे इस समय जिस स्थान में बैठे हैं इस बात को महसूस करते होंगे अपने दिल में कि विरोधी दल वालों ने जिस प्रकार का रवैया ग्रपनाया और येन केन प्रकारेण सत्ता अपष्टरण करने की कोशिश की । उन पार्टियों के सामने कोई सिद्धान्त नहीं था और न ही कोई उद्देश्य ही था। उन्होंने तो केवल सत्ता ग्रपहरण करने का एक कार्यक्रम बनाया श्रीर उस कार्यक्रम को ग्रपनाने के लिए श्री जयप्रकाश नारायण ग्रपना सन्यास त्यागकर फिर से मैदान में ग्रा गये जब देश में चुनाव हुए तो विधान सभाग्रों का विघटन करने के लिए कार्यवाही की गई भ्रौर इसके लिए सेना का म्राह्वान किया गया, इसका जिक श्री टी० एन० सिंह ने अपने भाषण में नहीं किया। उन्होंने श्री जयप्रकाश नारायण के लैटर का अंतिम पोर्शन पढ़ा, लेकिन इस बात का जिक्र नहीं किया कि जयप्रकाण नारायण जिस प्रकार का वातावरण देश में उत्पन्न करने .की चेव्हा कर रहे थे, अगर वह कामयाब हो जाता तो टी० एन० सिंह जी यहां सदन पर बैठते ग्रीर न ही माननीय सदस्य ही सदन में बैठ पाते । बल्कि देश में कुछ संगठित लोग, कुछ गुन्डे लोग देश के कुछ लोगों को एक जित कर लेते ग्रीर फिर सदन के बाहर खड़े होकर माननीय सदस्यों को कार्य करने से रोक देते।

Security (Amdt.)

Bill, 1976

श्री टी॰ एन॰ सिंह: मैं बीच में बोलना नहीं चाहता हं। श्री जयप्रकाश नारायण का नाम लिया गया, लेकिन वे यहां सदन में मीजूद नहीं हैं। इस वास्ते में यह आवश्यक समझता हूं कि कम से कम उनकी जो सेवाएं हैं उनका तो स्याल रखा जाय। श्री यादव जी को इस तरह के ग्राक्षेप उन पर नहीं लगाने चाहिएं और इस तरह से छोटी मुंह बड़ी बात नहीं कहनी चाहिये।

श्री इयाम लाल ग्रादव: मान्यवर, हमारे देश की यह परम्परा रही है कि जो ब्ज्रं हो जाते हैं, क्योवृद्ध हो जाते हैं, वे अपने से छोटों को हमेशा ठीक नहीं समझते हैं। गांबों में जैसे बुढ़ी श्रीरतें पंचायत घर में बैठ कर बहु-बेटियों की रात-दिन शिकायत करती हैं ग्रीर यह मानती हैं कि उनको कोई म्रधिकार नहीं है। तो जो लोग जयप्रकाश नारायण को ग्रपना नेता बनाना चाहते थे, वे तो सदन के सामने हैं ग्रीर हमें पूरा ग्रधिकार है कि वे चाहे सदन में हों या न हों, लेकिन उनके समयंक तो हैं और इसलिए मैं समझता हं कि मुझे पूरा ग्रधिकार है कि मैं अपनी बात कहं। इसमें छोटी मुंह और बड़ी बात [श्रीक्यामनाल यादा]

होने को कोई बात न हीं है। मैं इतना अवस्य कहना चाहता हूं भीर इस बात को दोहराना नहीं चाहता हूं कि 1967 के चुनाव में मैं टी० एन० सिंह के साथ खड़ा हुआ। था। हम कांग्रेस की भीर से खड़े हुए थे और श्रो कमला पात जिनाठी वहां पर मौजूद थे।

श्री बनारसी दात (उत्तर प्रदेश) : ग्राप डिकेस्ट कर गये।

श्री इप्रामनात यादव: ग्राप डिकेस्ट कर गये। उस समय बनारतो दास जो को हकमन उत्तर प्रदेश में थी। उनकी क्या तस्त्रीर थी, यह मैं इस सनय दोहराना नहीं चाहता है। उत्तर प्रदेश की जनता जानती है कि किस प्रकार के कुकृत्य इनकी सरकार ने किये थे। मैंने जब देखा कि इनकी सरकार को नहीं गिराया जा सकता है तो मझे विरोध में जाना पड़ा ग्रीर कोई बात नहीं थी। थी टो॰ एन॰ सिंह कांग्रेस दल से ग्रलग हो गये ग्रीर बाकी सब लोग श्रोमतो गांबी के साथ संगठित हो गये । मैं श्री टी० एन० सिंह जी को याद दिलाना चाहता है कि 1967 के चनावों में विरोधी दल के लोगी ने क्या मुकावला किया? वे सब पराजित हए। उन लोगों ने किए प्रकार का हिसा का बातावरण उत्तर प्रदेश के चनावीं में फैनाया था ग्रीर ठीक उसी प्रकार पुनरावृत्ति गजरात में हुई। मुझे गुजरात में जाने का मौका मिला ग्रीर मैंने वहां ग्रमरेतो जिले में दौरा किया। हमारी सभाग्रों में जनता मोचें द्वारा ढेले फेंके गये,इनके समर्थकों ने डेल फेंके। में अपने मित्रसे यह पूछना चाहता हं कि क्या ग्राप इसी तरह का जनतंत्र देश को विरासत में देना चाहते हैं जिसमें हिंसा का वातावरण हो ? जिसमें लाठी के बन पर शासन चलाना चाहते हैं। वह दिन ग्रव वापस नहीं आयेगा। इस देश में तान शाही प्रवृत्ति के लोग जो शासन में रहे हैं ग्राज शासन चलने देना नहीं चाहते।

वह शासन में ही रहना चाहते हैं और हिसा के बल पर ग्राज वह सब चीजें नहीं हो सकतीं। ग्राज देश के करोड़ों गरीब ग्रीर मजदूर जाग गये हैं और इन्दिरा जो में उनको विश्वास है। इन्दिरा जो ने जो उनको मौका दिया है उसमें उनका समर्थन करते हुए वह इस जनतंत्र को कायम रखेंगे। ग्राज थो टो० एन० सिंह को बहुत अक्रपोस होता है। मैं समझता हं कि जिन दिनों वह जासन में थे और वह कुछ दिन तक उत्तर प्रदेश के मुख्य मंत्री भी रहे, उस समय में उनके साथ था। लेकिन उस समय की हालत को देख कर ऐसा लगता था कि मानो कोई शासन हो नहीं है। मैं उन सारे हालात को यहां फिर से कहना नहीं चाहता, वैसे व्यक्तिगत रूप से मैं उनका आदर करता हं लेकिन वह इस बात को न मूल जाये कि इस देश का जनतंत्र ऐसा ही नहीं रहेगा। यह बढ़ता चत्रेगा और जब कभी संकट पैदा होगा, जब कभी ऐसी ताकते जनते की समाप्त करने को चेप्टा करेंगो वह नाकामयाब होंगो और ऐसे समय हो देण में ऐसा नेतत्व उमरेगा कि जो उन तकतों को नष्ट कर सके। जैसा कि गोता में भगवान श्रीकृष्ण ने कहा है कि जब-जब धर्म की हानि होती है मैं जन्म नेता हं ग्रीर पुन: धमं की स्थापना करता हं, ऐसी स्थिति में ही हमारे देश में श्रीमती इन्दिरा गांधी का नेतृत्व उमरा है।

ग्राखिरी वात कह कर मैं अपनी वात को समाप्त करूंगा। जो कुछ हम कहते हैं उसे ग्राप भले ही न मानें, लेकिन जो विनोबा जो ने कहा है उसे तो ग्राप मान लोजिये। (Interruption) ग्राप मेरी बात सुन तो लीजिये। उन्होंने क्या कहा, इसे ग्राप सुन लोजिये। मान्यवर, मोतीलाल जी के भाषण में उनके राम-राम के नाम लेने की चर्ची हुई है। हमारे यहां एक राम थे और उनके दो तरह के भक्त थे। एक ग्रनुरोधी भक्त थे और एक विरोधी भक्त थे। ग्रनुरोधी भक्त थे जैसे हनुमान, भरत ध्रादि थे और विरोधी भवत जैसे रावण या कुंभकण थे। उसी प्रकार इन्दिरा गांधी के इनुरोधी भवत इस देश की जनता तथा हम कांग्रेस जन हैं ख्रीर विरोधी भवत हैं यहां की विरोधी पार्टियां। जैसे रावण के मारे जाने के बाद भी उसका उद्धार उस समय तक नहीं हुआ जब तक कि उसने राम का नाम नहीं लिया। उसी प्रकार विरोधी दल भी जो जी रहा है, लेकिन जब तक वह इन्दिरा गांधी का नाम नहीं लेगा तब तक उसका भी उद्धार नहीं होगा, यही मुझे कहना है।

. SHRI BHUPESH GUPTA; Mr. Vice-Chairman, we are at the close of this debate and our Resolution has been moved by comrade Indradeep Sinha. Broadly he has made the points that we wished to make.

But on this occasion I think a few things need to be clarified and stated very frankly in this House for the benefit of our colleagues.

It is well known that in the past we had been very much against preventive detention. When we came to Parliament many years ago, we fought against preventive detention and we got the preventive detention law of that time somewhat amended. Shri Jawaharlal Nehru accepted those amendments. In those days preventive detention law was meant mainly against the left wing forces, the Communist Party in particular. In fact when I was elected to this House, I was in detention in Dum Dum Central Jail and I came straight from jail. And so did many others. At that time there was no problem of destablisation of the country. There was no charge against u_s that we were in collusion with some imperialist forces or CIA •r some other agents in order to bring

about the downfall of the Government with a view to wreck our independence. In those days it was for entirely different reasons that we were fighting preventive detention law which had been used by the powers that be at that time against left wing movements in our State and other States as well.

You will remember that the Preventive Detention Act was passed at the instance of Sardar Patel, the Homo Minister, who came to the provisional Parliament to say that in a matter of hours the law had to be passed as otherwise the Communist detenus were likely to be released by the High Court as indeed was the case. Many *habeas corpus* petitions were pending—hundreds of them—and there was danger from the point of view of the Government that the Communist captives at that time would be released as a result of the misuse of even, those lawless laws.

Well, this is how the Preventive Detention ^Act came. When we were elected, we naturally took it up and a great debate took place in the two Houses of Parliament and that debate will be remembered by those who were Members at that time. Diverse points of view were expressed. But we were not under the shadow of destablisation. Whatever the points of view, they were not expressed under the threat of a foreign power or under the kind of the communal thing that some people sought to organise later. It was mainly a weapon against the progressive and leftist democratic forces hi the country, particularly the Communists in the country. We fought and we got some amendments accepted and, ultimately, certain provisions were added to the Preventive Detention Act with some safeguardi by way of the Advisory Boards and so on and also, Sir, certain other provisions were there. Now, Sir, since then we have been fighting against the Preventive Detention Act. The law

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had been used against the trade union peasants' movement, the movement, the teachers' movement workers' movement the and the students' movement in which many of us had been the victims. But the irony of it is this: Shri Morarji Desai was one of those who were keen in verv using the Peventive Detention Act against us. I remember the stand Shri Morarji Desai took in the composite Bombay State Assembly when he justified the arrest of even our comrade, Shri Dange. Well, he was fighting for the linguistic reorganisation of the State along with others. The principle of linguistic reorganisation of States was accepted by the Government and, as you know. Sir. very well, many suffered in those days and many were killed. But surprisingly enough, some of our friends today are speaking against it. But they were the great champions of the Preventive Detention Act then. I do not know how many of them are here on this side and I do not know how many of you have come to this side from that side—not that of tihem are \here—but your predecessors or your camp-followers hurled abuses and attacked us and justified the Detention Act. The circle has Preventive come full. Today, you; have become the victims of the Preventive Detention Act for reasons none too holy at all. Sir, I am reminding the House of these things because one must see things in the proper historical perspective. Life is full of changes. At that time, the Americans were demanding the arrest and detention of the Communists. We were denounced and were called names by the Americans and their brothers and others. When we were put in prisons, some people asked: "Why were they put in prisons? They should have been shot." You know all those From which quarter came the the hoarse cry, that we should be prosecuted and attacked and put in prison

and so on? It came from the same quarter, the USA and the imperialist circles and others who raised their voice against us. Unfortunately, at that time, some of my friends who hiave joined the Congress (O) and others were with them demanding the same type of action. Again, Sir, today, we find that the President of the same Americans thinks that democracy is dead in India because some people have been kept under detention and there has been according to him, the demise of democracy. So, according to the Americans, if the Communists are put in prison, if the leftists are put in prison and if the workers are put in prison democracy survives, grows and becomes magnificent, beautiful and good to look at, almost as good as, if I may say so, some of the good American ladies. It is like that. But the moment the reactionaries or the com-munalists or the Anand Margis or the RSS people or the people of this kind are put in prison democracy 13 dead as a dodo. That is their line. We naturally disassociate ourselves from that line. So, Sir, today a situation has arisen in the country. We suport the emergency and we have not withdrawn out support to the emergency.

We have even to accept the MISA, the application of MISA, because the country was faced with de-stabilisation. It was not a normal political battle that was waged in the country. It was not as if some opposition parties wanted to capture political power through the normal democratic, parliamentary process. It was, a situation when they went in for a mutiny and rebellion, and all kinds of activities were indulged in— arson, violence and other things— and the forces, the Anand Margis. the RSS, etc. appeared in the streets for a total revolution, in order to settle accounts in the streets of

Delhi, Patna and elsewhere. And they were greeted by imperialists and other such forces. Let these be denounced today. Our friends should denounce them. Without exception, all counter revolutionary offensives should be condemned. Unless we condemn them, unless anybody condemns them, there will be de-stabilj-.zation and enacting of the tragedy of Bangla Desh in the streets of Delhi. That must be clearly understood. We have been forced to support the Government, we have been obliged to support the Government and obliged to support this action. Either measures are taken to forestall the counter-revolutionary blow or put many of them in prison. We did not like the second alternative. We liked the first alternative, which is very clear. It is not a question of Indira Gandhi or somebody else. It is a question of a particular strategy or policy which came into the open with all its wickedness, with all its viciousness, with all its violence, with all its deceit, of unaccountable crimes committed against the interests of the country, threatening the very independence, unity and security of the country. What else could be done? So came the emergency.

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I think our friends should thank themselves for the emergency. They were brewing for a serious situation. These gentlemen, our friends here, thought of taking advantage of the Allahabad High Court judgment for capturing political power. Well, you failed. I think that introspection is necessary on your part. You should ask yourself: Why was this miscalculation? Why that gamble? I think our friends are not doing that. They are not selfcritical. They may call it a Himalayan blunder, if I may use this word. But it is not a Himalayan blunder; it is a calculated crime that was conceived, that was prepared for, that was to be executed. For this •ituation our rightist friends are responsible. We do not like a situation of this kind to prevail in the country. But who has brought it about? They should have waited till the 1976 elections; they were not very far ahead at that time they were barely 9 months ahead. But they were in a desperate hurry. I place the responsibility for the situation which has arisen in the country today basically, so far as these things are concerned, on the rightists combined. Mr, Jaya-prakash Narayan is responsible, and other, are responsible for it. Let us not get away from that fact. Naturally, action had to be taken. It seemed inescapable at that time. What has happened in Bangla Desh? You have seen. Well, these forces appeared in the streets.

Security (Amdt.)

Bill. 1976

Did we not see that drama being enacted or sought to be enacted in the early part of June when certain forces inside and outside the Congress Party perhaps were trying to bring situation jeopardising the a stabilisation of the country? Naturally, it so happened in that situation. Let us be clear about it. I do not want to go into that, thing. So, Mr. Krishan Kant should realise why we support. It is not a question of change of Government. We are a democratic change opposed to Government. It was a question of taking away the freedom of our country. It was a question of putting our country on the lines cf destabilisation in which American dictatorship under the facade of some sort of institution or government would rule. Well, we did not opt for it. Now, after Bangladesh at least, you should understand. I would like to ask my friend as to why he did not discuss Bangladesh a little. Mujibur Rahman was murdered and other people were killed in Dacca Central Jail. They have been slaughtered in a very brutal manner by the forces of imperialism and destabilisation. Mr. Singh to say something about what happened

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in Dacca in August or in the Central Jail, Dacca, in November. But nothing has been said. Why this silence? Why this significant silence today? Is it not time to condemn?

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SHRI T. N. SINGH: Mr. Bhupesh Gupta, I wrote. You are not aware beause none of our statements have been published in the press.

SHRI BHUPESH GUPTA: Repeat it. Repeat it again. Say it again. Say it again and again. Condemn America.

SHRI T. N. SINGH: Mr. Bhupesh Gupta should accept what I have said.

SHRI BHUPESH GUPTA; I have not seen it. it is some sort of secret statement by him.

SHRI T. N. SINGH: How will you see when it is not published?

SHRI BHUPESH GUPTA: Condemn the United States of America and its destabilisation. Say that whatever happens, never never shall we allow such things to happen in our country ^ that the C.I.A. should be thrown out of the country and that action should be taken against them. I should say it and you should say it. But because you are not a decent man and your politics is not decent, it sticks in your mouth. Otherwise, if Bhupesh Gupta can speak in this manner, why ' cannot such a veteran politician, ex-Chief Minister, Member of the Planning Commission and a member of the Government here at the Centre can't say: I denounce what has happened; I denounce America; i denounce C.I.A. and I denounce all those who stand for that kind of thing? What is the difficulty in that? Has language dried up? No, there is some difficulty there. My friends speak about national reconci-

liation. I am not going into it. But where is the meeting ground between those who associate themselves with murder and those who stand for certain ideals? Would-be assassins and would-be victim should not meet always. That is the law. There should be rule of law. That is what I am saving.

Bill, 1976

Security (Amdt.)

Now, Sir, after giving this broad background, I have to say something else.

We are discussing this thing seven months after the emergency. We are not under that old strain or excitement. I think we can objectively in a self-critical mood review things that have happened. Well, Sir, emergency, we supported it. We still support now. But emergency for what? Again and again the question will be asked; if we do not ask others will ask. Emergency is to weaken and attack the im. perialist agencies in our country. Emergency is meant to take care of the forces of destabilisation and strength the forces, who are fighting it. Are we doing it? Emergency is meant to weak the positions of the exploiting classes like the monopolists, the Tatas, the Birlas and others, and the village landlords and those who feed the counter-revolution and reaction and fascism. Are we doing it? Emergency is meant to ease out from the administration those officials and others who have been known as supporters of the Anand Marg or the RSS or those who have been in sympathy with rightist forces. Have Ws done it in full measure? These are the questions the Prime Minister Indira Gandhi, should ask herself, Mr. Brahmananda Reddy should ask himself, and the other Ministers should ask themselves and find to the satisfaction of their own conscience, if not to our satisfaction, what has taken place. What has happened even to your 20-Point Economic Programme? Why is it slow? Why is it not being properly implemented? Who are coming in the way? These are the questions to be asked.

Sir, many things have been passed giving powers, in an extraordinary situation, extraordinary powers are needed. I know it. We are conscious of it and we do not grudge powers being given. But when powers are misused and abused, when the institutions are bypassed and defied, when the extraneous agencies begin to come to operate, we ask the question and raise the issue. Is it wrong, I should like to know. Mr. Brahma-nanda Reddy is sitting here. Well, even emergency not dispensed with Parliament. Assemblies are democratic institutions. May I strike you a warning today? Do not play with your democratic institutions. It may be convenient or advantageous to you or some of you. But if the democratic institutions that you built over the years, through your own sweat and struggle, suffering and sacrifice, by learning from your life and yet drawing the lessons from others, and if you break those institutions, humiliate them, degrade them, denigrate them, you will see that much greater damage will befall our country and we wildl not be 'ble to meet that challenge and threat. Mr. Vice-Chairman, this is the experience of the struggle of the people all over the world that democracy must hinge on the institution, democracy must be on the top of the institution. The institution must be the instrument of democracy not an individual nor a group of individuals, nor a coterie nor a caucus. Can we say that we are being respectful to the institution? MISA is there. You may put me in jail. I may be there for some time and come back again and some of you will go and come back. That i_s the pattern of life. But what happened? If our parliamentary institution, tlie democratic institution and other institutions that we have set up have been denigrated, weakened. undermined a"d ridicuTed, well, what hapoens then? Something I shudder to think. betimes how we can allow I think anybody to do such a thing. We shall fight the right reactionary and

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the forces of destabilisation from the positions of democracy, from the positions of our institution. These institutions that we have built up are our hope and our bastions of struggle. We shall not allow these institutions to be weakened and undermined That is what we say. That ig why I come to the question of accountability. Mr. Brahmananda Reddi and. Kamlapatiji, that accountability must prevail. Nobody in authority in the country should function without having the accountability to the supreme body J ike Parliament. That should be there. Let that impression be not gained outside that well, it is possible in our State to take it around the country without being accountable to Parliament, the supreme body. Supremacy of Parliament has been very rightly stressed by the Prime Ministers and others. We fully reciprocate the sentiments but today it is not a matter of sentiments. We are passing through a critical time amidst external and internal threats of destabilisation. We have to hang on with all our strength, with all our dedication, with all our devotion to whatever democratic institution we have built up. And not only that, we must strengthen it and take it to the grass root level so that masses can become the active partners and participants in such institutions. That should be our aim. I hope the lesson has gone home to the Government and the entire Council of Ministers and the legislators will function in a proper way. That is what I want. If anybody wants to function in a different manner and if it is wrong, do not allow him to go in that manner. We may not be there for long. I think many of you are as old as I am. We will be going away but what will our generations that will come, think of us? They will think that we e'ders sitting here did not pay attention to these things and these things were going wrong. That is why I must fell you to pay attention to this aspect of the matter.

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As far as MISA is concerned, is it not being misused, Mr. Brahmananda Reddi? You have said: "We shall take precaution against its misuse." Shrimati Indira Gandhi has also said it at Chandig, arh and elsewhere. Which honourable man would not say that MISA is being misused? Everybody will say but as far as you are concerned, it is your duty to take measures to prevent this misuse oi MISA. Now, grounds of detention you will not give. I do not know what you gain by it. Have you examined it? You are open to the charge that either you do not have the grounds or your intelligence and other agencies have failed very much and they cannot prepare the grounds. I was detained under the British for four years; grounds were given. I was detained by your Government also; "well, I do not know whether some of you were there; and the grounds were given and I was detained all the same. Now why these kinds of steps are being taken in this manner? I think some of the things you should avoid. You are being watched "by the whole world. If the world is admiring you that you have taken action to protect your independence, to protect your integrity, to protect your sovereignty, to protect the country from destabilisation, they are also watching how you are using the ample powers that you are acquiring. Please understand. We are watching; the people are watching. Silence should not be taken for acceptmce. Maybe, people are silenced today; may be, many people are silent in other States but do not take it for granted that silence means endorsement. I warn you, do not commit that mistake. Find out by feeling the pulse of the people, by talking to them intimately in a friendly way as to what they feel and what they have to say. Come to your own conclusion as to what you should do. You are not doing that. Take for exam-tile, our case. You sav MISA is not Vine misused. Mr. Vice-Chairman, Sir Dr Harnana Sirtsh. Secretary Kurukshetra District Council of CPI

and President of the Haryana Kisan Sabha had been wrongfully detained on the 30th of December 1975. May I know

AN HON. MEMBER; Why are you complaining?

SHRI BHUPESH GUPTA; May I know whether he is a destabilise!? Is he a rightist? Should you not believe Bhupesh Gupta saying that he belongs to our Party? Should you not believe Bansi Lai that he is a very well-known Communist leader? Why is he arrested? Is he arrested to vote for us? Even now this is the generosity of the Communist Party or of the working classe, that despite the fact that our Communists are being arrested we are taking a political stand in the larger interests of the country. We know that we have supported this measure and that will be used against us. And here is the case. Is a sub-inspector more important for you than a man sitting here with you? You know very well, whether I am a scoundrel or a liar or anything. You do not believe me. You believe your Superintendent of Police. What conclusions am I to draw from this? Will the country be ruled by politicians or on the basis of complaint books prepared by some police superintendent or some sub-inspector? This is one case of our Harvana friend. You can find out from your Chief Minister. Again, in Madhya Pradesh, we have the cases of five of our comrades. Jaydeo Upadhyaya, Sheodayal Awa-dhiya, H. R. Karsh/sikdas and Fulidas, They are all our party members and they have all been arrested. What certificate you gave? Do you think I would plead for Anand Marg? Do you think I would plead for RSS? Do you think, I would plead for those who went out in the streets of Delhi on the 25th, 27th and 29th of June? Why have they been arrested? Did the President impose Emergency in order to arrest them? Is it the position? Mr. Brahmananda Reddi, are you so helpless, so powerless, so denigrated.

Internal Bill. 1976So rendered helpless that you cannot even pass an order on the strength of what I say that these people should be set free? I am sorry for you, I am sorry for me and I am sorry for our fellows who are in jail. We all seem to be thinking in different situations. Take another case. One' of the leading members of our party in Madhya Pradesh, whom everybody knows, is under detention. He is a dear colleague of ours. What crime did he commit? Did he aPPear in Delhi in the morcha led by Shri Jayaprakash Narayan? Did he fight for Shri Jayaprakash Narayan in his State. Why is he arrested? This is not a individual case. This shows the typical attitude of some people who are behind the scene. Mr. BraRmananda Reddi or Mr. Kamlapati Tripathi inay not be responsible for it; some'other people may be doing it. But you are the head of the administration. If something goes wrong in the War, the gene, rals and commanders answer. When your officers misbehave in this manner, it is your duty to ask them as to what is happening. There is nothing of that kind. You will be surprised to know that one of our colleagues, Mr. Anwar Ali Khan, Muslim comrade, was arrested at the beginning of Emergency in Himachal Pradesh because the Chief Minister did not like him. If the President while proclaiming the Emergency had also stated that people whom Chief Ministers did not like may also be arrested, I could have understood. What is the legal position? Mr. Anwar Ali Khan, a young member of our party from Himachal Pradesh, is arrested.

SHRI JAGAN NATH BHARDWAJ: You are giving wrong information. Your information about Himachal Pradesh i_s wrong. You should not go by imagination. You are not stating the correct facts.

SHRI BHUPESH GUPTA; Now, he has been released on parole. After seven months, we have got him out of prison on parole. Why do you defend your Chief Minister? I_s there any

rtaiva Sabha election from Himachal Pradesh? It is not necessary for you to defend him. He can do it. I am told that he was arrested because he was a communal man and a Pakistani agent. Do you believe we will entertain in our party a person who is communal or who is an agent of Pakistan or some such thing? Your party may be so generous and so accommodative that everybody may come In. But in our party, it is not so simple for a communal man to occupy an important position. This i_s what I would like to say. I_n Bihar a number of people have been arrested. Why? I am surprised. I took up the matter with the Prime Minister and some had been released. And another letter came from an esteemed Minister friend -I do not want to name him. Do you know what he said? He says that nobody against whom there are charges of sabotage will be released. Were we committing sabotage in Bihar when we were fighting Jayaprakash Narayan? Why this telltale thing in given I cannot understand. I have given this example only to show how the emergency powers are being used. Take the case of compulsory retirement. Is it not a fact that many people are being retired wrongfully whereas those who should be retired are not being retired? Representations have been made.

Now, if you give powers to them, you must have political control over them. Otherwise, other agencies will misuse this power and despite you they will misuse these powers; despite your exhortations and warnings they misuse the powers. Mr. Brahmananda Reddi is not writing every order. Others are writing and these people may misuse. For example, I have got instance* where the Ananda Margis are in an entrenched position even now and are persecuting others. Well, such thing» are happening. What is your political control? Why not ask some of us? Forget us, why not some of them there? Put it in their hands and let them advise if you do not have faith in us, and go by their advice and see

[Shri Bhupesh Gupta.] as to whether power is being used or misused. But I am bringing these facts to your notice.

Vice-Chairman, Sir, the Attorney-General gets up in the Supreme Court and says that under emergency, after the suspension of article 359, if an officer shoots anyone and kills him, even if it is against the law, nothing can be done against him. It has appeared in headlines in the newspapers here and abroad. I ask: Does it bring prestige to our country when a major law officer like the Attorney-General get_s ^UP in the highest court of law and declares that in India an officer, under emergency, can shoot down anybody and kill and he has no protection constitutionally and legally?

(Interruptions)

THE VICE-CHAIRMAN (SHRI V. B. RAJU): Let the debate be over.

(interruptions)

SHRI BHUPESH GUPTA: It seems I have offended Haryana. This was a statement in the Press.

SHRI BANARSI DAS; This is not Bhupesh Sabha.

SHRI T. N. SINGH: Sir, We have noticed for so many years that when he sPsaks there is no restriction.

SHRI BHUPESH GUPTA; There you are. I am speaking against the Ordinance. So intolerable we have become to them!

SHRI T. N, SINGH; We should have equal chances.

SHRI BHUPESH GUPTA: By your interruption you have certified.....

(Interruptions)

THE VICE-CHAIRMAN (SHRI V. B. RAJU): I am trying to persuade him to complete and you are trying to prolong. Why interfere? Please complete.

SHRI BHUPESH GUPTA: Therefore, my suggestion in this matter is, emergency does not mean that democracy should be weakened. Democratic rights should not be taken away from people who fight for democracy and against reaction including forces of destabilisation.

There was a hunger strike against the Bonus Ordinance and DIR was used there. Is the DIR to deal with hunger strikes? Thousands of our people are arrested under DIR simply because they protested in a very peaceful manner against the hideous Bonus Ordinance that you have promulgated. Now I should like to know whether the DIR should be used for dealing with hunger strike. We are not allowed even to participate in this way. Therefore, it i.s quite clear that abuse of power is taking place. You have given ample power, to the bureaucracy and the bureaucracy is using it as it likes and there is n₀ check over it. Sir, Mr. Malaviya is here, our dear friend. He wa.s quoting Lenin. Lenin used power against imperialism, against monopolists. We never saw that under Lenin's rule men like K. K. Birla emerged a\$ the champion of the 20-point or 50-point programme Mr. Malaviya knows very well that when the Bolshevik revolution came, the imperialists went, the monopolists went. Surely they did not flourish in places where those people are flourishing today in our country. Therefore Sir, I must set the historical record straight. I would be very happy if the emergency powers are used against

Birlas and Tatag and other elements in order to weaken their social and economic position which is responsible not only for the people's sufferings but also for advent of the rightist forces in our country. I entirely agree that way.

Sir, I would not like to $_s$ ay anything more. I would again appeal to the Government that We are opposing this measure because there was time for us to seriously discuss the matter and see how we could tackle the situation. You know we have many instances of MISA being misused by the Government. And hence we expected some careful thought to be given to the representation that we have made, sir, that has f not been done. That is why we have done it. As far as the rightists are concerned, the destabilisers are concerned, the imperial agents are concerned, well, Sir, we have no sympathy for them.

SHRI T. N. SINGH: Sir, when I got up, you said that I was delaying.

BHUPESH **GUPTA:** and counter-revolution destabilisation should be with severely. We dealt entirely agree there. But again say: For that, take such powers as are necessary. Don't the bureau arm cracy with unnecessary arbitrary powers which you are not fn a position to control at all. Therefore, the time has come for the Government to con sider seriously whether powers should be given, how much powers should be given, how they should be exercised, for what purpose. We stand for the use of powers against the enemies of the country, and for unity of the na Power_s should strengthen tion. position of the working people because the struggle will continue—the gle has not 'ended. This is all that I have to say. I am very sorry I have annoyed my friend Mr. T. N. Singh. But again I appeal to M_r Singh: % Denounce your power. Admit your mistakes. See that when you commit a grave act, you never do this in the name of destabilisation. I have doubt.....

SHRI T. N. SINGH: Sir, I think it i_s your duty to see that Members get a fair deal and they get equal opportunities to speak and time i_s not used for personal attacks, as has been going on here. When I interrupted, yoa blamed me. That means, we should not try to have equal treatment. When I interrupted, you said that I wat delaying, I was causing all this. Thia i_s highly unfair....

Security (Amdt.)

Bill, 1976

{Interruptions}

THE VICE-CHAIRMAN (SHRI V. B. RAJU); Mr. T. N. Singh, I was trying to persuade the Member. This is a polite way of dealing with the Member. The Chair cannot rule.

SHRI T. N. SINGH: Why not be polite with me also? You should have been polite with me. At this age you treat me this way.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): When I was trying to persuade the Member, if other Member* interfered, this would have agaia caused delay.

SHRI BHUPESH GUPTA: Sir, I have not made any personal attack.

THE VICE-CHAIRMAN (SHRI V. B. RAJU); No controversy. Please forget about it.

SHRI • INDRADEEP SINHA: Mr. Vice-Chairman, Sir, I have listened very carefully to the debate and to the speeches made by the Home Minister and the other hon. Members oa the other side. T once again want to refer to one joint which I raised at the beginning. That point is: What is the Home Minister's remedy against *mala fide* detentions and detentions of mistaken identity. Cases have been, established herer in this House of *mala fide* detentions and even detentions of persons with mistaken identity. And once again, I would like to urge upon the Home Minister to give a categorical and specific answer as to what safeguards a citizen has against *mala*

[Shri Indradeep Sinha.]

fide detention and against detention under mistaken identity. I stand by any Resolution.

KRISHAN KANT: Sir, I have listened to what my friends on both sides of the House have said. But the basic questions which I had raised remain unanswered. The first was: Why was recourse to courts stopped for those people who were described patriotic even by the Government. Before the 25th June, 1975, even those who were against the security of India, who were spying, who were indulging in violence in West Bengal and Tripura, they were given the right lhat they would get grounds of their detention, that they -would get the whole material and information about their detention so that they could represent to the Advisory Board and later on before the court. If this was allowed to those people up to the 25th of June-before these MISA amendments brought before the House were and accepted— why is this facility, benefit is not being given to the patriots of India who have been arrested after the 25th June? I specifically mentioned that Mr. Chandra Shekhar and Mr. Ram Dhun were not in any way concerned with jeopardising the defence or the foreign affairs or the essential services of this country. And still they are being treated worse than those persons who indulge in violence, worse than those who are firing? (Interruptions) I do not in this country?

Nobody has replied to the second question as to why recourse to courts has been disallowed to those people who have suffered in British days, who have suffered for their patriotism, who have suffered lathi-charges and firing? (Interruptions) I do not want to say things about you.

Mr. Vice-Chairman, thi $_{\rm s}$ is $_{\rm a}$ discrimination against those people. Well, the Home Minister had said, for the security of India, they are not being

India is not jeopardised by these people, either J.P. or by Morarji Desai or by Vajpai or Chandra Shekhar or Ram Dhun. It is being jeopardised by those who indulge in spying and in violence and in antisocial activities; against these people please do that. But those very persons about whom the Prme Minister that day very gladly gave a statement that they are patriots—I am very happy—at least they know the grounds. The doors of the courts must be opened to them. I have not got the reply to this basic question up till now. Mr. Bhupesh Gupta said The hon. Bangladesh and Chile. I know that what has happen- ^ ed there is a heinous crime against humanity. I deprecated it and other things in my speech on the President's Address. But the real lesson is not being learnt. They are thfnking in a different direction. Bangladesh incident happened because the society was closed, the multi-party system was finished, the Press wa« closed, so that those destabilise^ spies and those agents of imperialism could not get exposed. If you are closing the system of newspapers, closing the parties, you are closing the means of information to the Government itself. That very specific lesson has to be learnt.

5P.M.

He correctly said about the emergency and the implementation of Ihe programme. Nobody could reply to me. Now, people are being put in jail. For what are they being put in jail? Has anybody been taken to task in the last four or five years for not implementing the 10point programme, for not implementing the 13-point plan which was adopted at Narora and which was to be implemented by the end of February 1975? Has any action been taken against anybody? But action has been taken against Chandra Shekhar, Ram Dhun, Dharia and others. What have they done? (Interruptions) Mr. Vice-Chairman, I do not want to argue with my friend, Mr. Kesri. difficulty is, Mr. Chandra

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Shekhar, who was fighting against in jail. The Sarkar monopolists, is Commission was appointed after a great deal of struggle, to look into the affairs of the monopoly houses. It has not given its report yet. And Chandra Shekhar is in jail. Is this the way to implement the programme? The emergency should be used against those who did not implement the economic programmes in five years or so, since 1967 when the last the 10- j point programme was adopted. Has any action been taken against anybody in the country, in the party, in the Government economic for not implementing the programmes? Where is aci countability, Sir? Mr. Bhupesh Gupta talked about counter-revolutionaries and rightists. Sir, I would request the Home Minister not to go these words. Mr. Home Minister, you were also called a rightist when you were the Chief Minister there. The Leader of the House was also called a rightist and many have been called rightists. It is a very flimsy word which can be used against anybody whom you do not like or whose face you do not like. The real question facing the country was the crisis in the economy which developed because of a crisis in politics, and corruption in politics. Sir, when corruption starts, politics ends and when politics ends, there is no right, no left, no centre. Unless politics is clear, unless public life is clean, nothing can be implemented. That is why our fight was for cleansing public life.

Then Sir, this destabilisation, external conspiracies of the imperialists for destabilisation cannot be thrown out of this country by polarising the country. It can be done only by following Nehru's method of bringing about a consensus, the method of conciliation, for implementing programmes on which the whole nation, whether it is the Congress or the opposition, agrees. But if you increase confrontation, the tendency of the imperialists to create destabilisation will grow more and more, and foreign agents will be interfering on both sides, in the ruling party and in the opposition. If you

want to nip i_n th_e bud the attempt of these external forces, of these imperialist agents and rightists in the world, then consensus is the way, not by creating confrontation, bitterness and alienation in the system. And you are taking away that consensus in politics which was the biggest contribution of Jawaharlal Nehru.

Sir, two more points I want to make. Mr. Bhupesh Gupta rightly-said that the glory of Parliament should not be taken away and Parliament must be accountable to the nation. But when Parliament is made an instrument to weaken the judiciary, to weaken the press'....

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, DEPARTMENT OF PERSONNEL AND ADMINISTRATIVE REFORMS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI OM MEHTA)-This is an insult to Parliament.

SHRI KRISHAN KANT:....to taks away the right _____ (Interruptions).

Mr. Vice-Chairman, Sir, I did not interrupt......

SHRI OM MEHTA: Parliament is fully supreme. He cannot insult Parliament.

SHRI KRISHAN KANT: Sir, I did not interrupt....

SHRI RANBIR SINGH: O_n a point of order, Sir. The words insulting Parliament may be expunged.

SHRI KRISHAN KANT: When the others were speaking, I was only listening ____(Interruption).

THE VICE-CHAIRMAN (SHRI V. B. RAJU): Please conclude.

SHRI KRISHAN KANT: In a demo-carcy, there are four Or five institutions which must have a check and, balance on each other—Parliament, judiciary, the press, the executive,

[Shri Krishan Kant.] and the people. If there are no .checks and balances with each other, only one institution grows strong, but that institution will not remain strong; that institution will again become weak. That is the logic of the system that we have adopted. So, if Mr. Bhupesh Gupta or anybody else thinks that by taking away the rights *of courts, you can strengthen Parliament, I say Parliament will not be strengthened....

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SHRI BHUPESH GUPTA: I did not say that. In fact, I would like some right_s of the courts to b_e taken away.

SHRI KRISHAN KANT: Now about the misuse of MISA. MISA is bound to be misused because it is going to •be used by the Deputy Commissioner or the District Magistrate who will be acting on the advice of lower people. This morning I mentioned about Regulation III of 1818 passed during the British days and which is called a lawless law by Rash Bihari Ghosh, Lajpat Rai and JLok Manya Tilak. Even Detention without trial was ordered only by the Governor-General in Council even in the British days. But now the Deputy Commissioner on the advice of some petty Police Officer will be doing it. How can it not be misused? I want to tell Shri Bhupesh Gupta that MISA is bound to be misused because under the emergency they have given them all the powers.

Shri Banarsi Das was arrested and kept in jail under DIR for three months. But the prosecution could not give any charge and therefore he was released. It has happened. Shri Satya Prakash, MLA. Shri Krishna Varm.'i, ex-Deputy Mayor, Lucknow, Shri Mahadev Prasad Verma and Shri Vasant Lai were taken into custody under DIR. The prosecution could not file any case against them in the court. So, later on they were put under MISA. How could it be possible? If there are no cases against

them under DIR, why should they be kept in jail under MISA? This is *how* MISA is being misused.

I shall give you another instance. Shri Ram Murthi was the former Minister. He is an MLA now. He belongs to Congress (O) Party. He was served with a notice by the District Magistrate saying that since he belongs to a banned organisation why the licence for his arm_s could not be forfeited. This is how District Magistrates are using the MISA and the emergency.

My friend said that there should be rules of the game. I am all for rules for the game. The rules allowed to organise A meeting and the other is refused, is it the rule of the game? If Kamraj dies today and the ruling Congress can hold a meeting it is all right. Congres9 (O) wants to held a meeting to condole the death of Shri Kamraj happened to be a member of their Working Committee, that is not allowed. Is this rule of the game? For these reasons. I appeal both to the Home Minister and the Leader of the House who participated in the freedom movement and who made sacrifices for the country to kindly save democracy which has gone astray. If you do not save it, it will become.... (Interruptions). I can tell you that MISA is not only going to be misused in the case of opposition parties. It is going to recoil on everybody. Shri Bhupesh Gupta said that it is being used against his men. Today we may be the victim_s of MISA. But tomorrow the same MISA can be used against you by somebody else. Then you will be arrested and you will not be given the grounds of detention. You cannot go to the court. Is this democracy? Both the Home Minister and the Leader of the House have fought the freedom struggle. Ygu have faced the draconian lawless laws of the British Government. I request you not to put your seal on this mea129

sure which will be closing the noose round the freedom of the people. Today we are the victims. Some other day some other forces will emerge to use this MISA. Therefore, I appeal to you to think over once again before you put your seal on this measure.

THE VICE-CHAIRMAN j. (SHRI V. B. RAJU): The Home Minister.

SHRI T. N. SINGH: It is already ten minutes past 5 o'clock. I suggest that the Home Minister may kindly reply the next day.

SHRI OM MEHTA: It had been decided that we should be prepared to sit late.

SHRI T. N. SINGH: We are prepared to sit late, but not today.

SHRI OM MEHTA: This wa_s decided much earlier that we should sit beyond 6 P.M. whenever necessary. Long back it wa_s decided, Sir.

SHRI T. N. SINGH: Sir, I think you should not try to rush things like this.

I suggest _____ (Interruptions) ------ that

thi_s should be postponed ------(Interruptions)....! request you to postpone the discussion to the next day.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): No.

SHRI OM MEHTA: Sir, Mr. T. N. Singh was not here the other day when the announcement was made. Nothing has been decided today. It was about ten days back that the House decided that it would sit up to six o'clock and beyond six o'clock to pass any legislation that was before the House.

SHRI T. N. SINGH: No; Sir.... (Interruptions)....

SHRI MAHAVIR TYAGI (Uttar Pradesh): Sir, I want to say something.

1066 RS—5.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): Tyagiji, the Minister is going to reply.

Bill. 1976

SHRI MAHAVIR TYAGI: I only want to have some information.

SHRI T. N. SINGH: I think this can be postponed.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): If the Ministeris ready to reply and if the House is ready to hear him, why postpone the business?

SHRI MAHAVIR TYAGI: Sir, I am not going to speak I want only some information. I ;am sorry that I have disturbed you. But I have come here deliberately to vote against this Bill, because, otherwise, my stand and the stand of my party will not go into history. First of all, before the Minister begins his reply, the House has got a right to know as to how many people have been arrested and how many politicians have been arrested. That information is missing. If even this information is, not given to the House, how do you expect us to hear the reply.... (Interruptions).

THE VICE-CHAIRMAN (SHRI V. B. RAJU): The Minister is to reply now.

SHRI MAHAVIR TYAGI; If the information as to how many people belonging to the various political parties have been arrested is not given to us, what is the use? I feel very much distressed and it is a disgrace because all my junior colleagues and friends have been arrested. Are they not patriots? How many of them have been arrested? I want to know. If you arrest them, I feel hurt. They are arrested as if they are not patriots. We are being treated as if I am not a patriot, as if they are not patriots ______ (Interruptions).

THE VICE-CHAIRMAN (SHRI V. B. RAJU): The Home Minister is replying now.

SHRI MAHAVIR TYAGI: I want only one thing. They must give us the information as to how many politicians have been arrested. This information is necessary.

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Then, Sir, I want to point out one 'more thing. As far as the Parliament sittings are concerned, I know that it is '. a fact that in a paper the walkout incident was published. During course of the censoring, the Censor approached the Presg and asked ! them not to publish Half of them carried this news of that news. walkout and half of them did not carry that. So, this is how they are interfering with the proceedings of the House also.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): Thank you. Now, the Minister is replying.

SHRI T. N. SINGH: Why not the next day?.. (Interruptions).

THE VICE-CHAIRMAN (SHRI V. B. RAJU): No. The Home Minister is prepared to reply.

SHRI T. N. SINGH: I know that the Home Minister is prepared and I think he is capable enough to reply now and he is a hard-working Minister. ...^(Interruptions): \

DR. RAMKRIPAL SINHA: Mr. Vice-Chairman, Sir,....

SHRI T. N. SINGH: Does not the Minister have that information?

SHRI K. BRAHMANANDA REDDI: Mr. Vice-Chairman, Sir, I have listened with attention to many of the learned speeches made, particularly from the Opposition side. But, I am sorry to say, Sir, that anything except what is contained in the amendment is spoken of here. Now, many speeches • have been made on democracy, on freedom, on liberty and so on. But it must be understood that the administration of a copntry, of a vast country like ours, with such diversity and with such complexity, is a matter

which has always to be borne in mind while speaking of several abstract propositions.

Bill. 1976

Now, Sir, it has been said that Sardar Patel, when he was introducing the Preventive Detention Bill, spent sleepless

SHRI BHUPESH GUPTA: Only one

SHRI K. BRAHMANANDA REDDI: One night only?

SHRI T. N. SINGH: Two nights.

SHRI BHUPESH GUPTA; One night.

SHRI K. BRAHMANANDA REDDI: All right. Whether it was one night or two nights, naturally, Sir, he must have exercised a great deal of his thought, his mind, over it. Detention, without trial, is not one that a politician, specially in a democracy, would welcome or would like. Now, at the same time, I would like hon. Members to listen to what Sardar Patel himself had said. I quote:

'When law is flouted and when offences are committed, ordinarily, there is the criminal law which is put into force. But where the very basis of law is sought to be /undermined and attempts are -made to! create a state of affairs in which 1 to borrow the words of Motilal Nehru, 'men would not be men and law would not be law', we feel justified in invoking emergent and extraordinary law."

This is what Sardar Patel said in that context. Why do you presume, Sir, that Prime Minister Shrimati Indira Gandhi herself has not spent, not one sleepless, but several sleepless nights before this emergency was I proclaimed? If she was in a hurry to gag either the freedom of the Press or the freedom of speech of indivi- duals, that could have been done long ago in the year 1974 itself when all I unconstitutional methods, all 1 kinds of violence, with all acts with of intimidation, were indulged in reck-

lessly in several States of this country. because of respect towards the feelings of the people involved— because it is respect for democracy, it is respect for the way of life that accustomed to all we have been these had to vears—that she wait till it actually became impossible to wait further, except at the grave risk and security and independence of this nation. Therefore, 1 do not to go into this subject now, because it has been debated once, twice, thrice, and so Emergency has been debated in this House, and the Prime Minister has spoken here and in the other House and, again, recently when she gave reply to the debate on Prsident's Adress. She made a speech here as well as there. Many hon. Members on my side of the House also have spoken why it You must also have heard has come. the Prime Minister saying not once but several times that this is a bitter pill which had to be given, this is a shock treatment which had to be lfive_n to the nation if the nation were to be kept on .the rails of democracy. After all, as my friend, Mr. Krishan Kant, said, rules of the game must be observed in a democracy. I have said on the floor of this House while replying previously that there cannot be one set of rules for the Government Of course, Government only. is responsible. But in a democracy, the Opposition has equally to play its part in a responsible manner. I would say that there is more responsibility on Opposition. Therefore, Sir, when security of the nation ig at stake, when the interests of the nation are jeopardized, when the very way of life we are accustomed to is threat-ended, what should be done? Supposing Prime Minister Indira Gandhi had not taken that correct step and supposing something had happened, what would the entire country and the world say? In fact, as Prime Minister has mentioned on more than one occasion, many foreign friends and many foreign diplomats hav_P gone to her Why are you keeping and asked her: quiet when so much lawlessness is

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going on in this country? I do not want to go into all this just now. This is being debated.

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Therefore, you have to see that the interests of the country are paramount. If the interests of the country are jeopardized, I think it is the duty and the responsibility of the leader of the nation, the Prime Minister to take sufficient action for preventing any untoward thing happening in this country. Now, Sir, I am glad my hon, friend Mr. Bhupesh Gupta has said that he still stands by emergency and that he still stands by MISA. I thank him for it. His party had given that support at the time of promulgation of emergency and even at the time of the MISA Amendment Act. He seems to be annoyed over the fact that there is seme attempt on somebody's part to devalue Parliament or our democratic institution. I want to say that there is no intention on the part of the Government to devalue Parliament Or to devalue representative institutions in this country. We have greater respect for democracy. It is because we have greater respect for democracy, it becomes necessary to see that democracy functions in the spirit of democracy and not in the spirit of licence where any man can do with impunity whatever he wants.

SHRI BHUPECH GUPTA: Anarchy should not be given licence. Will you kindly ask your people to stop licence?

BRAHMANANDA SHRI K. REDDI: Now, Sir, I entirely agree that democracy is to weaken forces of disruption and the forces of destabilisation and that democracy is to mobilise public opinion and people against reaction, disruptive tendencies and forces, either foreign or internal, which are trying to destabilise the power. Therefore, Sir, my submission is this. People have asked. Why are you panicky? We are not at all panicky. Absolutely not. If any friend has thought that there is seme panic in us, he ia

[Shri K. Brahmananda Reddi.] absolutely mistaken. If some friends feel that the action that has been taken by the Prime Minister on the 25th of June has not been given wide support by the people of this country, he is also mistaken. It lhas been seen that an overwhelming representative, opinion, Members of Parliament, Members of Assemblies, Members of other representative institutions and masses of people have given solid and overwhelming support to the action taken. There is no doubt about it. Therefore, there is no question of being afraid. We are not afraid of people. As the Prime Minister has said, even in 1971 the opposition friends have said that we are a minority Government. We have no majority backing of the people. Why don't we go to the people? Immediately, she took up the challenge and said: AH right, let u_s go before the people and obtain their opinion. What happened? Sir, it is not a question of saying every time: Go to the people. When necessary we will cretainly go to the people? What is the point about it? If my friend Mr. Lakshmanan thinks that We are afraid of elections, he is sadly mistaken. If there is one party which is afraid of elections in 1976, it is the D.M.K. party. Let me tell him.

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SHRI G. LAKSHMANAN: Therefore, we have asked for elections. You are postponing. You say there is mass support to the declaration of emergency. What is the barometer to know this mas_s support? Only elections in a democracy. Why are you afraid to face the people. (Interruptions).

SHRI VISWANATHA MENON: You proclaimed emergency because of Gujarat elections.

SHRI G. LAKSHMANAN: What is the barometer to show that mass support? Elections. Why are you not announcing,

SHRI VISWANATHA MENON: Because of Gujarat elections, you kave brought Emergency.

SHRI K. BRAHMANANDA REDDI: Mr. Menon and Mr. Lakshmanan, let me tell you plainly that in Gujarat election, ma'jority of people have supported the Congress... (Interruptions).

SHRI G. LAKSHMANAN: From the days of independence, the Congress has got only 44 per cent of votes. It is a minority party that is ruling the country... (Interruptions).

THE VICE-CHAIRMAN (SHRI V. B. RAJU). Let there be no controversy across the benches. You only address me.

SHRI K. BRAHMANANDA REDDI: Sir. let us leave Mr. Lakshmanan. In spite of what he says, he continues to be my friend, Sir.

SHRI OM MEHTA: He is advocating secterianism and racialism.

SHRI K. BRAHMANANDA REDDI: Sir. one point that has been made and continues to be made in spite of my explanation even at the time of introduction is, why don't you disclose the grounds? In fact, Sir, this amendment of non-disclosure of grounds or detention is there already in the 1975 Amendment Bill. I am not taking away that right of the detenu to get the grounds of detention under this amending Bill.

SHRI INDRADEEP SINHA; That is a different rule.

SHRI K. BRAHMANANDA REDDI: I have looked into it. Times without number. In fact, there is a prohibition today in this amending Bill on the officers not to disclose and communicate. There is an obligation, a responsibility cast on the officers not to disclose or communicate any information relating to that. Why?

SHRI VISWANATHA MENON: That is after Kuldip Nayar's case.

SHRI K. BRAHMANANDA REDDI: Please do not interrupt me. The point is this, Sir. The fact is that the

grounds are not being disclosed for the reason of security of the State, j If the grounds are disclosed and if they are agitated in courts of law and | naturally that becomes public which is itself dangerous to the security of i the country. That is the point, Sir. My friend, Mr. Indradeep Sinha, has asked whether there is any remedy if it is a mistaken identity. Certainly he can himself straightway say to the Central Government or the State Government that he is not the man intended to be detained. If it is a question of mistaken identity, it will certainly be gone into. He can tell the Central Government. He can tell the State Government. Suppose, Sir, as he says, it is a case where there is a mala fide done, certainly he can tell the State Government and the Central Government.

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SHRI INDRADEEP SINHA: I referred to specific cases.

SHRI K. BRAHMANANDA REDDI: I am coming t₀ it. Sir, there are many, many representations that have been made by detenus or on their behalf to the Central Government. Apart from what they did to the State Government, in fact, I have mentioned in the other House also that about 193 representations have been received by us here either from themselves or on their behalf or through the Members of Parliament, whatever that may be. We have looked into them: we have consulted the State Governments; we have consulted other agencies and out of these 193 cases, on our advise, the State Government revoked in case of 35 the orders persons; that means in 20 per cent of the cases, the orders have been revoked. I want to say that it is not as if they are ignored. We know that there can be a possibility of misuse here oi there and, therefore, we want to guard against The Prime Minister at the earliest opportunity after declaration of emergency, in the first week of July itself, wrote to the Chief Ministers, concerned and told them that they must look into these cases personally and that a committee.

if necessary, of the Ministers be called. I have also written. Sir. and the officers have written to the Chief Secretaries. It is not as if we are not taking care. We are taking sufficient care, as much care as we can. For instance, even in the case of Bihar, when Shri Bhupesh Gupta wrote to the Prime Minister that some people of his Party were detained, the cases were looked into and in fact, two members of his Party have been released and the detention orders have been revoked and other cases are under examination. I want to tell you, Sir, that if Shri Bhupesh Gupta or his Party feel that whatever they write, we must accept in toto, that may not be proper. I may know more than Shri Bhupesh Gupta about some of his Party people. Therefore, you grant us . . .

SHRI BHUPESH GUPTA: On a point of order, Sir. That was not the issue in principle. You say emergency and MISA is for the specific purpose. You can arrest on other charges. You arrest somebody belonging to our Party who had been fighting Jaya-prakash Narayan and say that he is detained under MISA. Now, would you not listen to me for that?

SHRI K. BRAHMANANDA REDDI: You ahve said that.

SHRI BHUPESH GUPTA: I do not know how long you will be listening.

SHRI K. BRAHMANANDA REDDI: That is why I say that "you do not believe me, an hon. Member of Parliament, a senior leader in the country, a man who had been here for the last 25 years. You do not believe me." it is not so. I want to request you not to take it in that light. When you wrote on behalf of your party about some people coming from Bihar, Calcutta, Andhra Pradesh, Himachal Pradesh, Kerala, throughout the country, it is just possible that you are likely to be as much misled.

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SHRI K. BRAHMANANDA REDDI: If people deserve to remain in jail, they have to.

SHRI T. N. SINGH: Sir, according to what the Home Minister said in one little province, 20 per cent of the detentions were found to be unjustified, and today . . .

SHRI K. BRAHMANAND REDDI: Out of the complaints made to me.

SHRI T. N. SINGH: Today it is possible under this Bill to arrest a person and detain him merely for holding the views. I do not think that is the intention. No self-respecting man will say that he does not hold that view. That is the difficulty. He has also been under detention. Would he have liked to say that he did not hold view in favour of independence and getting rid of the British? Supposing a man holds certain views in regard to the administrative and political matters, is he going to be penalised or not? That is number one. And if he does not make a representation, what happens to him? Why have you not taken care of this aspect while depriving a valued citizen of this country of this opportunity?

SHRI K. BRAHMANANDA REDDI: What I was trying to say is that representations received were, with the best of our sincerity, gone through, agencies consulted and action taken. It does not follow, Sir, the conclusion does not follow that in those 20 per cent of the cases, it was unjustified. We felt that continuation of detention was not necessary . It is not a question of unjustified detention.

SHRI KRISHAN KANT: Mr. Home Minister, Justice Bhagwati asked this question to the Attorney-General. 'Have not there been a number of cases where courts have gone into complaints of illegal detention where

mala fide action has been taken by Chief Ministers and political dignitar-ries?' If mala fide action is taken against persons by Chief Ministers and political dignitaries, who will go into "• it?

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SHRI K. BRAHMANANDA REDDI: These are all hypothetical questions. That is why, you get distorted replies.

SHRI KRISHAN KANT: A Judge says that in the last twenty-five years, there have been cases where mala fide action has been taken against persons by Chief Ministers and other political dignitaries.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): The debate cannot go on like this.

SHRI K. BRAHMANANDA REDDI: Sir, it is your responsibility.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): You are yielding the floor to the Members.

SHRI K. BRAHMANANDA REDDI: What I am trying to submit is that things are put out of context, some hypothetical and out of the way ques tions are put and some answers are provided. If you take things out of context and try to make a point out of it, it is not fair. That is why, I a*n not going into what has happened in the Supreme Court or what X or Y has said either in support or against. I do not know the context or the situa tion and whether that is applicable or not to the present Emergency or the detention orders. Therefore, I am not going into it. It becomes very risky to answer questions without knowing the context, without knowing the situ ation and without knowing what question and what was the answer. Therefore, Sir, let us not go into that. I have said in the other House also that there is absolutely no intention on the part of Government to justify or defend mala fide action by officers. Therefore, Sir,

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SHRI K. BRAHMANANDA REDDI: tt is due to the security interests of the country that we said that reasons should not be disclosed and an obligation has been cast on the officers not to disclose the reasons. If every mate, rial we have and every secret information was have is published in papers, how do we fight the forces of reaction as my friend wants us to?

SHRI MAHAVIR TYAGI: Is it also harmful if you disclose the information in regard to the total number of persons detained?

THE VICE-CHAIRMAN (SHRI V. B. RAJU): Let him complete his reply.

SHRI K. BRAHMANANDA REDDI: Another point which I have mentioned before is this. Of course, as far as the banned parties are concerned, like RSS, Jamait-e-Islami, Anan' Marg etc. the members of these organisations are liable to detention or other penal action. But so far as other political parties are concerned, it is not because of their affiliation to a particular political party that people are detained. As you know, several Congress friends have also been detained. Some CPI friends might have been detained. There are others who have been detained not because they belong to a particular party or an organisation or a group but because of the information which Government had regarding what they were going to do, what they were proposing or conspiring to do. This is what determines the action of the Government. Therefore, if you have any impression that people are arrested—apart from those of the banned organisations-because of their affiliation to any particular party, you are mistaken. Let me submit that way.

Sir, I want to remind hon. Members, particularly, the revered old gentleman, Mr. T. N. Singh as well as Krishan Kantji that this detention is only preventive detention which

there earlier in 1952 or so. When the MISA of 1971 was enacted by both the Houses of Parliament, there was no emergency either because of external aggression or because of internal disturbances. But still, the detention was without trial. What is detention without trial? It is not a punitive action. You are trying to disable a man from doing something, you are trying to prevent a man from indulging in certain activities. Therefore, it was thought necessary and Parliament in its wisdom had passed the MISA of 1971 when there was no emergency of any kind. I congratulate the hon. Members of both the Houses for taking responsibility for the security of this country. That is why they passed it and I congratulate them. Now when a more difficult situation has come, you may know that even under the Constitution, under article 22(6), in certain circumstances, in public interest you need not disclose the reasons. That is contained in the original MISA of 1971 also. Therefore, either at the time of framing the Constitution or later when the MISA was passed, friends had visualised occasions when it becomes necessary in public interest, in the interests of the country, not to disclose the grounds of detention, and more so in case of emergency where we have seen an atmosphere which has been completely vitiated.

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SHRI BHUPESH GUPTA: Will your speech be published fully in the Press?

SHRI K. BRAHMANANDA REDDI: I do not know. I will not be sorry also if it is not published. It is enough if you understand. Also you should not be very touchy.

SHRI BHUPESH GUPTA: Sir, I have a resolution. I request that Mr. Brahmananda Reddi's speech should not be censored and should be published in full. I am sure he is not saying anything which is contrary to the interests of the State.

SHRI K. BRAHMANANDA REDDI: Therefore, Sir, it was originally there

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and now in this emergency—according | to what we have said in the Amending Act of 1975 passes last July—in the interests of the security of the State, the grounds need not be disclosed. But sometimes, even today, if in a case of detention where a declaration had not been made, the old MISA rules apply, namely, the ground of detention will be given, an Advisory Board will be there to look into it and all that will be there. cases where a detention hajs been made and a declaration has been made under 16A(1) or (2), then alone the grounds of detention will not be disclosed. You may try to understand that distinction also so that you may know. This is not an absolute power. We have tried to circumscribe it to the extent possible, of course, consistent with the security or the interests of the country.

SHRI BHUPESH GUPTA: Have you become a grandfather, because you seem to think most of us are grandchildren from the way you are giving your argument?

SHRI K. BRAHMANANDA REDDI: Therefore, I would only request hon. Members to consider dispassionately whether an executive should not be given some extraordinary power in times of crisis and emergency. This happens all over the world, in the biggest This democracies. happened in India under our great leaders, as we all know. freedom may be important, your individual liberty may be important—as one man used to say: "Your freedom where the tip of my nose begins"— all your freedoms, whatever they may be. they are subject to the paramount interests of the nation. If youi are thinking that you can exist without the nation, what fallacy you are committing! You are living in a fools' paradise. Therefore, I would submit....

SHRI BHUPESH GUPTA: I am very conscious that we are living in a fools' paradise!

SHRI K. BRAHMANANDA REDDI: And, therefore, my submission is: You kindly consider it in that light. Don't draw conclusions which are unwarranted. Here is an extraordinary situation. In fact, some friends have said: When the vast majority of people are with you, why do you want to resort to this? But we must understand, Sir, that the forces of destabilisation and the forces of disruption in our country are not weak in the sense that they may be a small conspiratorial gang but they will not be weak naturally. Therefore, it is not proper for you to look at it that way. You must see that in this land of ours we have got a difficult, complex situation to meet, either economically or politically or otherwise, and therefore it becomes the duty of all of us to give as much as possible. The Prime Minister did not ever say that she cannot be criticised, that dissent is not possible. Dissent is possible,

criticism is possible, but within bounds. Therefore, Sir, let us think over—let all of us think over—it and see that we go through the times of crisis unitedly.

Thank you, Sir.

SHRI T. N. SINGH: Just a minute, Sir. He has not replied to the query regarding the number of political pri soners detained under MISA. Sir, we have repeatedly asked that question. What is the matter? _____ (Interruption)

THE VICE-CHAIRMAN (SHRI V. B. RAJU): Order, please.

I shall first put the resolution moved by Shri Indradeep Sinha to vote.

SHRI T. N. SINGH: We will walk out.

श्री श्रोइम प्रकाशस्यागी (उत्तरप्रदेश)ः मैं भी वाक अरउट करता हूं। 145

{At this stage some Hon. Members left the Chamber)

THE VICE-CHAIRMAN (SHRI V. B. RAJU): The question is:

"That this House disapproves the Maintenance of Internal Security (Third Amendment) Ordinance, 1975 (No. 16 of 1975) promulgated by the President on the 17th October, 1975."

The motion was negatived.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): I shall now put the resolution moved by Shri Krishan Kant to vote.

The question is:

"That this House disapproves the Maintenance of Internal Security (Fourth Amendment) Ordinance, 1975 (No. 22 of 1975) promulgated by the President on the 16th November, 1975."

The motion was negatived:

THE VICE-CHAIRMAN (SHRI V. B. RAJU): The question is:

"That the Bill further to amend the Maintenance of Internal Security Act, 1971, as passed by the Lok Sabha, be taken into consideration ."

The motion was adopted.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): We shall now take up clause-byclause consideration of the Bill.

Clause 2. There is one amendment by Shri Dhulap.

Clause 2—Amendment of section 3

KRISHNARAO NARAYAN DHULAP: Sir, I beg to move:

1. "That at page 1, line 8, for the words 'twenty days' the words 'seven days' be substituted."

THE VICE-CHAIRMAN (SHRI V. B. RAJU): Mr. Dhulap, you have already spoken. You need not speak now.

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Security (Amdt.)

KRISHNARAO NARAYAN DHULAP: Sir, I was not given enough time. I want to refer to some important things. We are going to sit re till 0 P.M.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): All right.

SHRI KRISHNARAO NARAYAN DHULAP: Sir, I have only a few submissions to make. I have moved: "That at page 1, line 8, for the words 'twenty days' the words 'seven days' be substituted." Sir, I have moved this amendment with a specific intention, that when the liberty of a citizen is jeopardized, then naturally Government necessarily should move more expeditiously and promptly. Now, in the amendment which has been suggested by the Government, they want to extend this time from 12 days to 20 days for the approval of the Government to whom the officer makes a report about the detention of a detenu. So, instead of expediting that, this amendment suggested by the Government is going to extend that time. Instead of 12, they want the time to be extended to 20 days. I have moved this amendment so that the time should be curtailed, and 'seven days' has been suggested by me. During the emergency, the State Governments and the officers concerned should move as expeditiously and promptly as possible.

SHRI . BRAHMANANDA REDDI: I do not accept the amendment. Obviously, my friend seems to be labouring under some misapprehension. In the Statement of Objects and Reasons ^ has been explained why 20 days, has been given.

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THE VICE-CHAIRMAN (SHRI V. B. RAJU): The question is:

1. "That at page 1, line 8, for the words 'twenty days' the words 'Seven days' be substituted."

The motion was negatived.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): The question is:

"That clause 2 stand part of the Bill."

The motion was adopted. Clause 2 was added to the Bill.

Clause 2—Amendment of section 14

SHRI KRISHNARAO NARAYAN DHULAP; Sir, I move:

2. "That at page 1, line 24 and at page 2, lines 1 and 2, the words 'or the expiry of the Defence and Internal Security of India Act, 1971, whichever is later be deleted."

Sir, I have moved this amendment with a view to confirming the statement made by the hon. Minister, Shri Brahmananda Reddi, in the other House. I have read the synopsis published by the Legislature Department and also read the same in the newspapers. He is alleged to have said in the other House as regards the second detention, another detention after the expiry or revocation of the first detention, if there are no fresh] grounds for the second detention of a detenu, the second detention i will not be more than 12 months. So, the time of his being in detention because of the first and second detentions could not be more than 12 months in all. Here the other | wording has been added "or the expiry of the Defence and Internal Security of India Act, 1971, whichever is later". The hon. Minister says that in any case, the duration of the detention ! of a detenue would not be more than J

12 months. Then why has this been added? The proviso to the clause itself says—

"Provided that in a case where no fresh facts have arisen after the expiry or revocation of the earlier detention order made against such person, the maximum period for which such person may be detained in pursuance of the subsequent detention order shall, in no case, extend beyond the expiry of a period of twelve months from the date of detention under the earlier detention order...."

There has been a promise by the hon. Minister in the other House. If it is going to be true, then the remaining part should go otherwise the detention could be indefinite upto the expiry of the said Act. Only this part should remain. Therefore, what has been deleted by me in my amendment should be accepted by the hon. Minister.

The question was proposed.

SHRI K. BRAHMANANDA REDDI: I do not accept the amendment, Sir.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): Mr. Dhulap, you insist on the amendment being put to vote?

SHRI KRISHNARAO NARAYAN DHULAP; Yes.

THE VICE CHAIRMAN (SHRI V. B. RAJU): The question is:

2. "That at page 1, line 24 and at page 2, lines 1 and 2, the words 'or the expiry of the Defence and Internal Security of India Act, 1971, whichever is later" be deleted."

The motion was negatived.

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THE VICE-CHAIRMAN (SHRI V. 1 B. RAJU): The question is:

"That clause 3 stand part of the Bill"

The motion was adopted.

Clause 3 was added to the Bill.

Clauses 4 to 7 were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI K. BRAHMANANDA REDDI: Sir, I move:

"That the Bill be passed."

The Question was put and the motion was adopted,

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THE VICE-CHAIRMAN (SHRI V. B. RAJU): The House stands adjourned till 11 A.M. on Tuesday.

> The House then adjourned at fiftyseven minutes past five of the clock till eleven of the clock on Tuesday, the 27th January, 1976.